1439

शीलभद्र याजी : इसलिये में यह कह रहा था कि प्रोफसर साहब को भी समय के मुताबिक चलना चाहिये । वह पढे-लिखे हैं, विद्वान हैं और उन्हें देश की भलाई को देखना है, पंचवर्षीय योजना को देखना है, देश की सुरक्षा की देखना है। जब डिफेंस की बात होती है तो प्रोफ़ेसर साहब कहते हैं कि डिफ़्रैंस में कमज़ोरी है लेकिन फिर उसके लिये रुपया कहां से ग्रायेगा ?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You can continue tom'rrow, Mr. Yajee.

3 P.M.

MOTION RE -THE REPORT OF THE REGISTRAR OF NEWSPAPERS FOR INDIA

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Mani. You will have only 20 minutes because we have got a number of speakers.

SHRI A. D. MANI (Madhya Pradesh): As the initiator of the motion, please make it .twenty-five.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I would have given it to you . . .

SHRI A. D. MANI: I know. I would like others to take part in this discussion. Please make it twenty-five.

SHRI NIREN GHOSH (West Bengal): If you want to take so much time . . .

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): And the Minister will have to reply. There are the amendments also.

SHRI A. D. MANI: Sir, I beg to move:

"That the Annual Report (1962) of the Registrar of Newspapers for India, laid on the Table of the Rajya Sabha on the 7th September, 1962, be taken consideration."

159 RS-5.

I was informed that the Report for the year 1963 was almost ready and would have been laid on the Table of the House by now or would be laid in the next few days. If we had had an opportunity of studying that Report, it would have been more welcome than the discussion of the Report for the year 1962. However, as discussion on this motion is being initialed, I should like to mention that the Report draws attention again to the fact that the leading newspapers of the chains account for a substantial part of the circulation of newspapers in India. It is a matter of great concern to us that those big business houses which run newspapers have strengthened their rrsition, but there is no remedy under the law excepting by way of an amendment of article 19 of the Constitution. This matter was considered by us in the Press Commission and we came to the conclusion that it was dangerous to amend article 19 of the Constitution to impose any form of standardised ownership of newspapers. We thought that the best way of helping the newspapers to meet this competition was to encourage the (trust form of ownership of newspapers. Unfortunately, while this has been the accepted policy of the Government of India in the Ministry of Information and Broadcasting, the Ministry of Finance took a different view. Newspapers were gradually being converted into trusts till last year when the Income-tax Act withdrew the exemption from income-tax to newspapers of trusts. I believe that this has retarded the gradual transformation of the big dailies into trusts and I hope that the Minister of Information and Broadcasting would use his influence with the Minister of Finance to see that trust newspapers get the exemption which they ought to get and which they get under the English law.

I would like to raise some fundamental points regarding the office of the Press Registrar. When I was a member of the Press Commission, I found that there was a serious discrepancy in the matter of information,

[Shri A, D. Maini.]

about the newspapers published in the various States. For example, we asked a number of State Governments to produce a list of newspapers and when we examined the Chief Secretaries of those Governments, they were not in a position to say whether they were newspapers in existence or they had gone out. It was to get accurate information about the newspapers that we suggested the creation of the office of the Press Registrar. I must confess that I am astonished, I am startled, at the manner in which this office of the Press Registrar has developed. And the Press Registrar today has the power to determine the quantum of newsprint which a newspaper should consume. He has got the power to enter a newspaper office at any time of the day and night to check the circulation figures of the newspapers. And the Estimates Committee has recommended that the Press Registrar should keep in close touch with the Directorate of Advertising and Visual Publicity.

Sir, the office of the Press Registrar has led to a controversy in the foreign press and there is an impression abroad that the press in India is being regimented in the form of the office of the Press Registrar. It is certainly a wrong impression, and I know that the office of the Press Registrar and the Ministry of Information and Broadcasting have been trying to meet the reasonable demands of the press. But on a point of principle, I would n t like these extraordinary powers to be vested in the Press Registrar. When some of the representatives

SHRI M. H. SAMUEL (Andhra Pradesh): The extraordinary powers are meant for the Press Registrar to pursue the activities that have been mentioned in the law.

SHRI A. D. MANI: We did not recommend these functions to him. The office of the Press Registrar was crated as a result of the recommenda-

tions of the Press Commission. But we did not have these functions in view when we suggested . . .

SHRI ARJUN ARORA (Uttar Pradesh): You did not have the last word.

SHRI A. D. MANI: Naturally . . .

SHRI BHUPESH GUPTA (West Bengal): What functions did you have in view?

THE VICE-CHAIRMAN (SIIRI AKBAR ALI KHAN): You address me, Mr. Mani. If you go on exchanging words

SHRI A. D. MANI: The idea of the Press Commission was that the Press Registrar should collect statistical information about the newspapers, should verify the registers of the newspapers and maintain a record of newspapers in existence. As a whole-time newspaperman in this country, I have come to feel that there should be an amendment of the Constitution making the Press Registrar and his office responsible only to the President like the Attorney-General or the Auditor-General. I do not want these immense powers of verification, of right of entry into newspaper offices and of determining the newsprint, to be in the hands of any Government. I know that Dr. Gopala Reddi will use all his powers wisely. But we do not know what kind of Government will be in existence ten years hence. We would like, therefore, that the office of the Press . . .

[THE DEPUTY CHAIRMAN in the Chair]

SHRI ARJUN ARORA: For many years to come, the same type of Government will continue and you will continue in the Opposition.

SHRI A. D. MANI: But then we are thinking in terms of $2000 \; A.D.$

SHRI BHUPESH GUPTA: Provided you give him your surplus votes.

SHRI M. H. SAMUEL: Mr. Mani will forgive me . . .

SHRI A. D. MANI: I am not yielding.

Report o/ the

SHRI M. H. SAMUEL: If he does not go into the figures to check up . . .

SHRI A. D. MANI: I am not yielding, Madam, the right of a person to continue his speech .because my time is limited. I am not yielding to interruption. I know. As an aid parliamentarian. I know how to deal with people.

KUMARI SHANTA VASISHT (Delhi): You interrupt other people and now you should stand the interruptions yourself.

SHRI A. D. MANI: I am not yielding to you either » * * *

AN HON. MEMBER: Why do you interrupt?

KUMARI SHANTA VASISHT: You always interrupt and waste our time.

SHRI A. D. MANI: Madam, Deputy Chairman, I would like . .

SHRI A. M. TARIQ (Jamrnu and Kashmir): When he is pleading for the freedom of the press, he must give us also some freedom to interrupt him.

SHRI A. D. MANI: I will give you that freedom but I want half an hour.

THE DEPUTY CHAIRMAN: If everyone goes on interrupting, I do not think many will get the chance to speak. Mr. Mani, please finish within your time-limit.

SHRI A. D. MANI: My suggestion is that there should be an amendment of the Constitution to make the Press Registrar an officer working under the President.

! The third suggestion that I would like to make is this. The only way in which we can meet this big mono-

"♦♦Expunged as ordered by the Chair.

poly competition is to create a newspaper finance corporation contributed by public funds. I would suggest that a percentage of the profits of the Reserve Bank of India should be made available to this newspaper finance corporation which should consist of .

Registrar of Newspapers jor India

SHRI BHUPESH GUPTA: Who should get the loan?

SHRI A. D. MANI: ... a nominee of the Chief Justice of India, the President of the Institute .of Chartered Accountants and an officer of the Reserve Bank. They should examine the applications of all the newspapers started by co-operative societies, by trusts and by individuals who want to represent their paints of view, which are not being represented now. We even considered the suggestion in the Press Council but could not come to any conclusion. The only way to meet the competition of the big press is in this fashion. Now, I hope that Government would give some attention to this matter.

Madam, the Report will show that the circulation of newspapers is very evenly divided between newspapers published in the English language and the newspapers published in the Hindi language. They are almost running equal. It means that after 1965, this country will have to be considered as a bilingual country. We cannot think in terms of dropping out the English language altogether in 1965 because the only vehicle for the communication of ideas . . .

SHRI M. H. SAMUEL: 1975.

SHRI A. D. MANI: In 1965 when the official language comes into force. And I do hope that in 1965 there would be no discrimination between the English language press and the provincial language press in favour oi the Hindi language press. AH newspapers should be treated on a footing of equality in respect of distributior

[Shri A. D. Mani.]

of advertisements. I would like 1he Minister . . .

SHRI ARJUN ARORA: The rates should also be equal. The English papers are getting a major share of the advertisements at the expense of the Government.

SHRI A. D. MANI: The rates should be rationalised. I do not like the word . . .

SHRI ARJUN ARORA: They should be made equal, language papers and English papers.

Shri A. D. MANI: They should be rationalised because the word 'rationalisation' means dictation based upon many other factors. The bulk of the advertisements should not go to one language press but should be spread among the English language press, the provincial language press and the Indian language press. (Interruptions.) I do hope that Government will give attention to this aspect of the matter.

Madam, the Press Registrar has referred in his Report to newspaper rotary presses in the country. It is -unfortunate that while we have been having very prosperous expansion of steel plants, we are not in a position to make our own printing equipment. Our printing equipment excepting for sylinder machines, which are manufactured by Kirloskar Brothers, and some other industries near about Delhi, have got to be imported from abroad.

SHRI ARJUN ARORA: Can you manufacture printing machines without steel? Do you know some trick?

SHRI A. D. MANI: I am only saying that the steel plants have come into operation, that we should utilise the technique of the steel plants and the engineering ingenuity which exists in the country for the manufacture of printing machines in India, and I want this matter to be considered by a study team, considered not only by the government of India—by the con-

cerned Ministries—but also by ah those connected with the management of papers, particularly the printing line.

Further I would suggest that Government might go into the question of script reform, of what you call mechanical composition of press types. For example, if Hindi is to be put in mechanical type, they say that there should be some kind of script reform. in order to facilitate easy and more speedy composition of the Hindi language. I want these matters also to be considered.

Madam, I would like to ask the Minister for Information and Broadcasting what the position of the Press Registrar i_s in regard to the State of Kashmir. There was a question here asked by my good friend, Mr. Tariq, some time ago. It was Starred Question, No. 262, to which the Minister replied: —

"All licences for newsprint are issued to newspapers subject to the condition that the newsprint acquired against the licences should be utilised for the purpose for which the newsprint quota has been given. With every application far newsprint for a further period the newspapers are required to furnish particulars of consumption. The newsprint quota is so determined—'this is important—"on 'the basis of the data regarding circulation, etc. obtained from the Government of Jammu and Kashmir".

In the case of other newspapers in India, the newspapers send their own returns and their quota is determined on the basis of the statements made by the newspapers. But in the case of Kashmir a different method has been followed; the Government has been recognised as the agent for giving information about newspapers. This is wholly wrong. To no Government, whatever the Government may be, would I give that power; I would not give that power to the Government of India, to give on account of

what my circulation is. The circulation should be stated by the newspaper concerned. And in the case of Kashmir, in view of the fact that the politics of the State are passing through a controversial stage, it is necessary that the Press Registrar's jurisdiction should extend to Kashmir. I should like to ask the Minister fox Information and Broadcasting whether it is so.

Madam, I would like also to raise the question of the price-page schedule to which I made a reference in my intervention on the Finance Bill. When the Press Commission discussed this matter, we thought that this was the only safeguard for the small provincial and regional • newspapers. The Members of the Press Commission at that lime were Dr. Zakir Husain, who is not in a position to speak today as the Chairman of the Rajya Sabba; Mr. T. N. Singh, who is a Member of the Planning Commission; Dr. V. K. R. V. Rao, who is also a Member of the Planning Commission; but there are two journalists available to speak about the price-page schedule, and they are my old veteran friends, Mr. Chalapathi Rau, the foremost journalist in this country, and Mr. A. R. Bhatt, President of the Indian Language Newspapers Association.

SHRI ARJUN ARORA: And what about the third journalist?

SHRT A. D. MANI: The third journalist ceased to be a journalist. He has become a friend of Mr. Arora, and that completely washed out journalism from him, on that account. (.Interruptions.)

Madam, we thought that price-page schedule was the only way in which we could protect the small newspaper. Price-page schedule has been struck dr>wn by the Supreme Court as unconstitutional, but surprisingly, the report of the Press Registrar itself mentions somewhere that there is some rough price-page classification; although the price-page schedule is

not in existence, there is some rough pricepage classification. The idea of price-page schedule arose because a small newspaper cannot afford to spend on 12 pages a day and sell it at a low price, or even 8 pages a day and sell it at a low price. It has got to charge a fairly economic price for its product when a big newspaper, with financial interests and resources • behind it, is in a position to enter into competition with it.

Now, a good deal of controversy has been raised about the price-page schedule, and my views, such as they were and as stated by me in the Finance Bill debate, have been replied to by the "Patriot", which does not follow the price-page schedule. Since it is a critic of the pricerpage schedule, it is relevant that we should examine its arguments here. Madam, as a journalist of about thirty years¹ standing I may say that I have never indulged in personal controversies. I think personal controversies degrade public debate and offend the dignity of public discussion.

AN HON. MEMBER: Very well.

SHRI SHEEL BHADRA YAJEE: You are a bourgeois journalist.

SHRI A. D. MANI: Yes, yes, I have been a journalist more than you have ever really been.

Now the 'Patriot" unfortunately has indulged in personal abuse on the position I had taken up. (Interruptions.) Personal abuse does not hurt anybody; it only lowers the per*""-. who indulges in the abuse . , .

AN HON. MEMBER: Definitely.

SHRI A. D. MANI: And I do no' want to deal with the matter on the personal basis. My objection to th» allocation of a quota for 25,000 copies, of the new 'Patriot" was based on two grounds: one, on the nature of the capital structure of the 'Patriot"* and the second one on the questi(jn o1 the price-page schedule. These were

[Shri A. D. Mani.]

the arguments. Now, the "Patriot" says that Mr. Mani is interested in the balance-sheets. But unfortunately it was the "Patriot" which started the balance-sheet business. It started talking about the jute press. What does a jute press mean? It means, you mean to say that the jute kings run it. If one paper says that some newspapers are run by big business houses, is it not open for us here to say, "Who runs you? Who contributes your capital?" "his question is asked because the "PaUiot" asked the same question about other papers.

Further, in the Press Commission we had an income-tax officer accompanying us right through the tour. He was recruited from the Central Board of Revenue. He taught us what to do with this price structure. I mean, we went about examining the capital structure of all newspapers. We examined Shri Ramkrishna Dalmia; we examined Shri G. D. Birla; we examined all other big newspaperown-erg in this country.

SHRI BHUPESH GUPTA: And you examined Shri Dalmia also.

SHRI A. D. MANI: Now, why should I raise this question of capital structure? Ownership, as the Royal Commission on the Press in the U.K. has pointed out, has got a great effect on the presentation of news and views. As the "Patriot" tries to be, claims to be a socialist paper, and it is recognised by my good friend, the Minister of Information and Broadcasting as a new venture in journalism, as a paper for the common man, I may be justified in asking who is the common man behind this paper. Is it the shoe-shine boy in Connaught Place? Is it the scavenger of the Delhi Municipal Corporation who is behind this socialist paper? Is it the ordinary people in the country who are behind it? I make this charge because it has happened in England that Big Business has got many ways oi manifesting itsaif. It may manifest itself in the regular way, in the way of the "Times

of India", in the way of the "Indian Express". It may also express itself in a covert way, in the way of the "Patriot". We know who is behind the "Times of India". It is Mr. Shanti Prasad Jain; we know who is behind the "Indian Express"; it is Mr. Ram-nath Goenka. But who is behind the "Patriot"? The other day my good friend, Mr. Frank Moraes, mentioned that there is one Dr. Banerjee, who has contributed Rs. 2 lakhs to the "Patriot". Who is this Dr. Banerjee?

AN HON. MEMBER: He is a benctm-dar.

SHRI A. D. MANI: When was he a socialist? When was the sttdh ceremony performed? When did he become the new "Patriot"? I would like to ask these questions..

SHRI ARJUN ARORA: Madam, on a point of order, is it proper for the hon. Member to attack one Mr. Banerjee personally in spite of the fact that he is not present in the House and he cannot be present in the House? It is a common practice that we do not attack people who are not in the House. I do not know who Mr. Banerjee is but I do feel that the hon. Member is contravening the rules of the House.

SHRI A. D. MANI: Madam, I am very conscious of the rules of this House. I have stated not a word about Dr. Banerjee. It is yet to be held unparliamentary if one question is asked: Who is Dr. Banerjee? I am asking this question: Who is Dr. Banerjee? We know Mr. S. P. Jain. We know Mr. G. D. Birla. We know all these. We know Mr. Ramnath Goenka.

SHRI ARJUN ARORA: He is obviously not rich enough to be known to Mr. A. D. Mani.

SHRI A. D. MANI; But he is rich enough to contribute Rs. 2 lakhs to the paper. Madam, I ask this question because of the very approach of the Press Commission about the capital structure at ^newspapers. It wanted

only sucn newspapers to oome into existence which have diffused power of ownership. I stand for trust type of newspapers. We are all signatories to those recommendations. Madam, I raised this question because I am sorry the Minister of Information failed to ask for details about the capital structure of this newspaper. His own report makes a mention about this capital structure. Why do you not ask this question? Suppose somebody c^rnes and starts a chain of newspapers, would not the Minister ask: "Who is behind you?" My charge is: Big Business wants to utilise socialism as a means of getting licences, and this venture is as much identified with Big Business as the other newspapers. The "Patriot" has not published a list of its shareholders. I would like to see whether in its articles of association the "Patriot" has got anybody to work on behalf of its shareholders. Mr. Banerjee is as much a henchman of Big Business as the Editors of the "Hindustan Times" and the "Indian Express." That is my contention. Madam. I do not want to go further into the matter.

I would like to say about the one charge. The charge made here was that black-market capital was being ploughed into the "Patriot." The "Patriot" has not denied the charge. I would not like to say that it has accepted the charge. It only says it is not concerned with its shareholders and that it is only concerned with its edilorjal independence.

Madam, there is one more point about the price-page schedule. We are not bothered about the killing of small newspapers. I have been in touch with officials to find out whether the "Patriot" has affected the small regional newspapers, and I am glad to inform the House that the "Patriot", a Governmentbacked newspaper which indulges in tendentious reports about Parliamentary proceedings and in- unfair presentation of news, has not been accepted by the people. People have not liked the paper. Therefore, there is no danger . . .

SHRI BHUPESH GUPTA: Being an independent journalist, as he claims to be, Mr. Mani is not saying anything against the Big Business press.

SHRI A. D. MANI: I say that the Big Business press can be countered only by a newspaper finance corporation. I want public assistance, I want assistance without strings. This has been my main recommendation. This was my stand before the Press Commission.

Madam, I have only one request to make to the hon. Minister because I am an unstinted believer in the price-page schedule. I was a signatory to that recommendation. It is not a question of voting the press to the people, which is the only way of protecting this small industry, but when the time for the expiry of the newsprint quota comes, please judge the performance of this press, whether it is an independent paper, whether it is a fair paper, whether it has presented the news accurately without slanting and who the people are who are supporting it. If they are satisfied that these conditions are fulfilled, please ask the newspaper to become a member of a cooperative society. And help papers owned by a co-operative society.

THE MINISTER OF INFORMATION AND BROADCASTING (DR. B. GOPALA REDDI): Suppose it is a co-operative paper and indulges in anti-national activities. It is a cooperative venture but it indulges in antinational activities.

SHRI A. D. MANI: To deal with such papers you have got the Defence of India Rules.

SHRI M. H. SAMUEL: It is a matter of opinion whether it is anti-national.

SHRI A. D. MANI: Suppression of news may be anti-people. It is another way of looking at it. In any case I do hope that the Government, while it may not bring forward a price-page schedule, would at 4east

[Shri A. D. Mani.]

support toe spirit of the price-page schedule. With these words I move:

The question was proposed.

SHRI NIREN GHOSH: Madam, I move:

1. "That at the end of the motion, the following be added, namely: —

'and having considered the same, this House is of opinion that it is regrettable that Government have failed to ensure the freedom of the editors of newspapers and working journalists to write and report obje tively."

2. "That at the end of the motion, the following be added, namely: —

'and having considered the same, this House is of opinion that immediate steps should be taken by Government +o break the monopoly of press ownership which has resulted in regimentation of the press and tendentious onesided reporting, thus nullifying freed n of the press and undermining the system of parliamentary democracy."

SHRI K. V. RAGHUNATHA REDDY: Madam, I move:

"3. That at the end of the motion, the fallowing be added, namely: -

'and having considered the same, this House is of opinion that Government should take necessary steps to put a stop to the monopolistic tendencies growing in the Indian Press."

The Questions were proposed.

SHRI NIREN GHOSH: Madam Deputy Chairman, it is admitted on all hands that there is almost a fantastic concentration of newspaper industry in a certain few hands. Out of 19 chains, almost three chains control the circulation of more than 15 lakhs. This is kjiown to everybody and is admitted on all hands. Only the other day

the Prime M.nister referred to this evil phenomenon,-that it corrupts the society and what not. In strong terms he referred to it. So, what is happening in our country and what is the most dangerous feature in this is this. It is not that a certain Big Business in the

Registrar of News- 1454 ' papers j'or India

newspaper industry has developed but it is this Big Business, this corporate sector which has come to control it and whi h has come to dominate the newspaper industry as a whole.

SHRI LOKANATH MISRA (Orissa): What is the circulation of "Swadhi-nata," the Communist paper?

SHRI NIREN GHOSH: Twelve thousand.

Madam, this powerful mass media is now being controlled by a few hands. It has now come to such a pass that it is now a regimented press. If three or nineteen persons can dictate what the people of India will read, what the people of India will know and how they will form their opinion, then these nineteen persons are dictating. What else is it if it is not regimentation of ideas? That is the position we have come to.

Things have come to such a pass that the "Hindustan Times," owned by Birlas, some few months back, ran a campaign to pull down Mr. Nehru and remove him. Obviously, the House ought to remember that Big Business, who control the newspaper industry, are closely linked with foreign imperialist interests, financially, economically. And obviously, inference can be drawn that the "Hindustan Times" ran this campaign to remove Mr. Nehru under foreign inspiration. It seems as if they think that they are the masters and if any leader does not implicitly obey their dictates, his idol must be brought down from its pedestal. That is how they behave. Now, the question arises: Why have no steps so far been taken to break this monopoly? That is the pertinent question.

papers for India

Madam, Mr. Mani referred to the pricepage schedule. The Supreme Court has nullified it. But the Government should have found its way by this time by amending the Constitution or by any other process so that this could be implemented and enforced. But it has not been done so far. Therefore, this question arises. Obviously a democracy cannot flourish or grow under these conditions when this powerful mass media is in their hands. At any time with the help uf this powerful mass media they can vitiate the whole atmosphere. They can try to mould the conscience of the people in an anti-national way, in an anti-people way and subvert democracy. They control it. They control the levers of economy, they control the levers of finances. They control the levers of bank capital, and they control the powerful media as well. They are all powerful in India.

So the question arises why the Government has not done anything so far to break this monopoly. Is it because that the Government is more or less under the thumb of Big Bupiness? This question pertinently arises. The Government has to allay the suspicion in the public mind that the Government does not 'want to take any steps that may hurt the Big Business in any way and that is why these are not implemented. Otherwise, why public trusts are not formed and made to run newspapers? That is a pertinent question as to when everybody, even the Prime Minister, many a time refers to this evil phenomenon, not a single practical step is taken to curb or break this monopoly. This is a dangerous sinister phenomenon in our national life. So the Government has to answer this question. whether they serve the Big Business or whether they are under the thumb of Big Business and that is why they do not take this step. That is the question which they have to answer.

DIWAN CHAMAN LALL (Punjab): What steps do you suggest?

SHRI NIREN GHOSH: They should enact laws so that newspapers should

only be run by public trusts and it should be ensured that no Big Busi ness interest can dominate that press. It is easy to do. Take the P.T.I. Time and again the employees of the P.T.I. raised the question that it should be turned into a publi? corporation. It is still not done. It is the most im portant single news agency and they have also demanded that they should be represented on the Botors. It is almost; e news agency which g'.ves news to all the papers, so it is very relevant. Even in England—as in most other countries—the B.B.C. is a public corporation and so why should not the P.T.I, be made a public corporation and the employees found a place on the Board of Directors? But this is not done.

Another thing is, it is time and again said that the newspaper editors are not free agents, that the working journalists are not free agents, that they cannot report or write according to their convictions. Anybody can see the daily newspapers and see how they give tendentious, one-sided, subjective news and not objective reports of the news.

SHRI LOKANATH MISRA: Do they do it in the "New Age"? (Interruptions)

SHRI NIREN GHOSH: We definitely concede that it is a political paper but even there we display all the national news or whatever we come across . . . (Interruptions). So I say there is generally no objective reporting and you find one-sided reporting and a tendentious, particular intent or a particular slant is given to the reports in the papers. Mr. Vivekananda Mukerji was the most renowned editor in West Bengal. He built up "Jugantar." Twentyfive years of service he gave to it and he was sacked because there were certain differences with the owners regarding how editorials are to be written or how to give this news or that. Even when he was appointed as the dhief Editor by "Basumati" . . .

1457

SHRI LOKANATH MISRA: Chief or cheap?

SHRI NIREN GHOSH: Chief Editor. After he was sacked by "Jugantar", pressure was brought to bear so that he might not be employed. The working journalists have time and again said «.bout various news: 'If we write this in our paper, the next day our services will be cut.' That is how the working journalists feel. If you ask them, 'Why this important news is not given in your paper?', they say. 'It cannot be given because the press magnates do not want it and if we give, our services will be terminated the next dav' That happens even if it is a matter of prime importance. That is how things are happening in regard to the newspaper industry. If you are really serious and if you wish that our system of parliamentary democracy should be continued, then I would request the Minister to at least do this. Let the newspaper industry be run by public trusts and let the P.T.I, be turned into a public corporation.

One quarrel with the Press Registrar is that he does not fully utilise his power. known that the big newspapers give a certain number of circulation and on that basis they get import licences for newsprint but there is black-marketing of newsprint worth lakhs and lakhs. It is for the Press Registrar to verify and check it and stop the black-marketing. My grievance is that the Press Registrar is not doing this; and for what reasons? By whom the strings are pulled, I do not know, but it is for the Minister to see that it is properly done. Several instances have come to the notice of even the Parliament. So my final submission is that the Government will have to answer to the Parliament and the public whether they want parliamentary democracy to be safeguarded, national interests to be safeguarded; and if they want it, in order to do that, whether they will really take steps to break this press monopoly to see that objective, all-sided reporting is done and the editors and the working journalists can work and report freely and objectively.

THE DEPUTY CHAIRMAN: There are 12 Members who would like to speak on this motion. Therefore time must be restricted. If each could keep to 6 or 7 minutes, we could give a chance to everyone. Mr. Dixit.

SHRI UMASHANKAR DIKSHIT (Uttar Pradesh): Madiam Deputy Chairman, there are certain very important issues involved in this question that has been raised today. During the last few years, I have had the opportunity of close observation of the manner in which the press in India has been functioning and the policies of the Government have had their impact on the press. I sometimes get a feeling that there is inadequacy of perspective, of policy, of well-laid principles in the actions of Government. It is not really the Ministry of I and B alone that go to make up the total of the policy. So far as the newspapers are, concerned, there is the Ministry of Commerce and Industry, there is the Ministry of Finance, there are other policy-making Ministries but the fact remains that there is no well-known, clear-cut policy according to which newspapers . can expect fair and proper treatment and object when fair and proper treatment is not given.

The Government of India, in my opinion, tried to acquire a proper policy for themselves by appointing the Press Commission. I do not say that all the recommendations of the Press Commission are in the natur* of something saoro-sanct but I do believe and I can say without fear of contradiction that the Press Commission produced a very monumental document. They produced remedies for most of the problems from which the press in Indiahas been suffering. And out of the recommendations of the Press Commission, a policy in my opinion did take shape. I do not know for certain, but newspaper reports of that time showed paper reports of that time showed

that the Government of India accepted the recommendations of the Press Commission, I am open to correction if that ij not so. Unfortunately, the implementation of the recommendations of the Press Commission has not been in any measure satisfactory adequate. It is possible that in the process of subsequent experience of the newspapers in India, the Ministry of Information and Broadcasting, or the Government of India as a whole, have come to the conclusion that the recommendations cf the Press mission do not bear scrutiny or can not really be supported or implemented. In that case, my suggestion would be that they should reexamine the matter again and another mission or committee or a body responsible persons who can be trusted on matters of public policy and who have experience, unbiassed experience of newspapers and their functioning, may be entrusted with this task of re-examining the whole issue. If it is not so, and if the Government of India still feel that the recommendations of the Press Commission are justifiable, that they are im-plementable and correct, then I think the only proper course for the Government is to take up those recommendations one by one, examine them and try to implement them honestly and vigorously.

There are some four or five important recommendations in the Report of the One was that the Press Commission. distribuion of advertisement should be on a rational, reasonable and fair basis. also the recommendation for the telescopic rates of advertisement. there was the recommendation regarding the supply of newsprint and the manufacture of adequate newsprint in India and its supply. Then there was the her recommendation about the institution of the Press Council. Of course, there was also the recommendation to which Mr. A. D. Mani made a reference, namely the recommendation for a price-page schedule. All these are important matters and it is necessary for the Government to take

its own decisions seriously. I personally believe that if these recommendations are adhered to and implemented, most, of the problems with which the press in India is at present handicapped, would be solved satisfactorily.

Take for instance, the case of the price-page schedule. It is true that the Supreme Court rejected the principle. Personally I am of the opinion that the case was not fully and adequately pursued before the Supreme court. Individual parties who were interested in the case took greater care than,' I am afraid, did the Government representative. felt and still feel that the price-page schedule has a very strong case. This contention about the restraint on individual freedom to carry on a profession, or that of discrimination, does not really hold water. But in any case, if there is no other wav of solving the newsprint problem than having this price-page schedule, then in my opinion, it is necessary for the Government, in realisation of responsibility, to come to Parliament and ask for an amendment of the Constitution. On matters Parliament has agreed to a so many change in the Constitution and I have no doubt that in a matter of such supreme importance, namely, the press, Parliament will certainly agree to any rea-sonable amendment.

Now, about the recent order issued by the Government the effect of which is to make newspapers remove their magazine sections, that is to say, the additional four pages or so issued on Sundays in which they give a lot of interesting and good reading matter. I know about the paper with which I am connected, namely, the "National Herald". I do not want to speak about it. I would only say that it has a magazine section which gives serious reading matter which not only in India, but elsewhere also, is regularly looked forward to from week to week. And yet the "National Herald" will be compelled to close down its four-p*ge magazine in accordance with the provisions of this order.

[Shri Umashankar Dikshit.]

Report of the

I do not know what wisdom has made this order necessary or desirable. The only reason I can think of is the iinancial reason, but I do not agree with the Governments assessment of the situation. It may be that there is shortage of foreign exchange, because you want to imipoirt defence material and you want to lay the foundations for basic industries in this country, more particularly because of the emergency created by the Chinese aggression. I agree: but do you consider the running of newspapers, free and properly conducted newspapers, a matter of indifference? I personally believe that guns are less important than newspapers. Newsprint is more important than such items and I would suggest that they import less of guns in their next programme. Maybe they will have a few hundred men less in their barracks. But you must have the vehicles of information and presentation of news and these vehicles should have a little more of facilities. I personally think, whoever may be responsible fop this, whether it is the Ministry of Finance or any other Ministry of the Government of India, this matter should be reconsidered.

(Time bell rings.)

I will conclude very quickly, if you would permit me a couple of minutes more. I understand that it is a matter of only Rs. 1 crore or 30. I have the information that the newsprint manufacturers in other countries, in Canada and elsewhere, would be easily willing to meet the shortage of newsprint to the extent necessary. If it is only a matter of Rs. 1 crore—I do not know whether my information is correct— but if it is true, I would appeal to the Government of India to reconsider this matter with all seriousness.

There is only one more point I would like to refer to. There seems to be a certain amount of misunderstanding ;on the question of the quota of newsprint allotted for the publication of

"Patriot", the new daily which is coming out from Delhi. There seems to be the misconception that this newsprint quota for 25,000 copies per day would be given to them or not it b utilised. That is not so. whether The rule has been—and I presume it is so even now-tihat for preliminary period of a three months or so, an ad quota is given. Within the limit of i hoc quota the new newspaper publishes as many copies as it can sell. Besides sale, a number of copies have to be distributed free, for otherwise it is not possible for the paper to reach the people. On the first day nobody will know of such a Therefore, quite a substantial number of free copies have to be distributed in order that the newspaper gets to be known. Therefore, in the case of this publication, a certain percentage, say, 10 per cent, or 20 per cent, or 30 per cent, must have toeen allotted for this purpose. After that initial period of three months is over, .the paper will have to give a certificate from a chartered Accountant to say what is the actual number of daily copies printed and published. On that basis alone would further quota be allowed, it is not as if, whether or not that quota is utilised, the quota would be given and the paper would be allowed to misuse that newsprint. That is not

SHRI A. D. MANI: Usually copies are printed but nobody is buying them.

SHRI N. M. ANWAR (Madras): It is very unfair.

SHRI UMASHANKAR DIKSHIT: I beg to differ because only fully paid for copies are included in the certified circulation and no Chartered Accountant worth the name can put his signature to any certificate like that.

Thank you, Madam

SHRI M. S. GURUPADA SWAMY (Mysore): Madam Deputy Chairman, I would like to confine my remarks

papers for India

to some of the issues that have come before us since some time past. I would like to refer to the tendency of monopoly, the policy of the Government and the distribution governmental patronage to newspapers. Before I do that, I would like to make one general observation. The Press Commission was constituted some time ago by the Government and it had made various recommendations wthich were partly accepted and partly not but today the situation has changed considerably. In the Report every year you find new trends developing in the Indian press and new forces coming into play. I feel the situation has changed considerably now since the first Press Commission was constituted and I would suggest that there should be a second Press Commission to make a thorough enquiry about the various problems confronting the Indian press. Madam, I feel that that is a necessary step to be taken in view of the fact that many of the recommendations made by the Press Commission have really become outdated and some of them have not been accepted by the Government of India. Therefore, it is very essential that we should have another Press Commission to enquire about the Indian press.

Now, I would deal with some of the points which I referred to earner namely, the tendencies of monopoly in the Indian press. "When one goes through the pages of the Report of the Registrar of Newspapers one cannot escape the conclusion that tendencies of monopoly have been increasing day by day. I might read out a few sentences so that we might be able to understand the dangerous trend that is prevalent so far as monopoly is concerned. The Registrar of Newspapers says in Chapter V that there is a further concentration of newspapers, under common ownership as represented by chains, groups and multiple units and a rise in the circulation commanded by them. He goes on to say that although the number of newspapers controlled by chains, groups and multiple units remain more or less the same as in the previous year.

together they control 33-2 per cent, of the overall circulation of newspapers and periodicals in 1961 as against 30-1 in the previous year and among the dailies, he says, as much as 72-1 per cent, of the total circulation in the country is controlled by 145 dailies owned by chains, groups and multiple units. Madam, I would like to know whether we should not cry a halt to this growth of monopoly in the press. The question is how to do it, how to bring about diffusion in paper ownership. May I suggest that one of the ways to bring about diffusion in the matter of ownership is to put a limit on the ownership of papers by a group or a chain. We should now consider whether a certain amount of limit, reasonable and statutory even, should not be contemplated in so far as ownership of newspapers is concerned. Otherwise, I feel that this tendency for monopoly will grow still further and you will be confronted year after year with the same' old problems in a more intense form. Madam. I sincerely believe that freedom of the press will no longer remain and there cannot be any freedom at all unless these monopolistic tendencies or concentrations of ownership are controlled or are limited. Therefore, I would suggest to the Minister that some sort of limit may be placed on the ownership of the papers in India in the future.

Now. I would refer to one or two other aspects, about the policy of thn Government itself in regard to certain matters. Madam after the emergency was declared I thought that the patriotic press of India would react to the needs of emergency and I must say, whatever may be the position or the capital structure of the press, whatever may be the monopolistic trends in the Indian press, in the beginning, though the press was comparatively free to publish anything it liked, it exercised restraint and showed a sense of responsibility but later on I find that Governmenf interfered with the functioning of the

various papers and even directed oi

[Shri M. S. Gurupada Swamv.] suggested that certain things should not be published at all and a sort of veiled threat was issued by the Home Ministry to various papers that they ehould not publish certain things which are critical of Government. If that is true, I feel that it is very rude and unwarranted interference with the freedom of the press As we condemn monopoly in the press we likewise condemn rude interference Government in the working of the press. Therefore, if that is true. I feel that it is very reprehensible and it has to be criticised and even now I feel that the heavy hand of Government is not removed.

tieport of the

4 p m

Secondly, I refer to a matter which was discussed already and that is, the patronage of the Government in dealing with various papers. Madam Deputy Chairman, you are aware that the patronage of Government is not extended uniformly to all papers. It is very unfortunate indeed. I hope there would not be undue patronage or undue favouritism by Government but if certain favours have to be given, they have to be given to all papers uniformly. There should be equal treatment to all. But I do not find that the Government is exercising the hand of patronage uniformly and giving equal treatment to all. For instance, there are certain transactions connected with "link". As you are aware one Ministry took some space on a rental basis in the link building and paid nearly Rs. 3£ to 4 lakhs as advance rent and it was justified on the ground that this 6pace was necessary because there was no other space available. It was also said that the advance would be adjusted towards loans and even a rebate would be allowed in course of time which will cover up the interest on this huge amount. May I point out that I do not find fault with the deal at all? I take it that the agreement is honourable, is good and reasonable; I do not find fault with that at all. But I would like to know whe-ih^r the very act of giving Rs. 4 lakbs

tor the construction of the link building in advance is itself a matter of favouritism, is itself an act of favouritism. I would like to know whether this kind of favouritism has been extended to others or will be extended to

SHRI ARJUN ARORA: It has been in force in the case of the "Indian Express" for the last several years. The State Trading Corporation pays the "Indian Express" Rs. 9 lakhs as rent every year and it is amazing that neither Mr. Gurupada Swamy nor Mr. A. D, Mani sees anything wrong in it.

SHRI LOKANATH MISRA: But has it been paid in advance?

SHRI M. S. GURUPADA SWAMY: Mr. Arora misses my point. My point is whether any amount is paid in advance to any building in such circumstances.

SHRI ARJUN ARORA: In the case of that building which houses "link" every single tenant has paid advance rent for five years, and Indian Refineries Ltd. are no exception.

SHRI M. S. GURUPADA SWAMY: Again Mr. Arora misses the point.

SHRI ARJUN ARORA: I give you the facts.

SHBI M. S. GURUPADA SWAMY: I know the facts. You must pardon me; I also know the facts. The fact is that Rs. 4 lakhs or something near-about that amount was paid to "link" and m advance, even before construction. The advances paid by other governmental agencies in the link and other buildings are paid after the completion of the buildings, not before. And this sum of Rs. 4 lakhs was utilised for the construction of the building.

SHRI ARJUN ARORA: Again your information is wrong. It was not paid for construction.

SHRI M. S. GURUPADA 3WAMY: It was not mentioned of course.

1468

Gurupada Swamy is aware that the Estimates also like to know whether some other papers Committee thoroughly disapproved of this tran-which applied for newsprint have been allotted saction of the Indian Oil Refineries Ltd.

SHRI A. M. TARIQ: You want to brief him?

want any brief; I know it thoroughly. My second gulations. I point out this instance just to show point is this. Mr. Mani referred to the question of that the favouritism of the Government is allotment of newsprint to the "Patriot". because. . . .

SHRI A. M. TARIQ: The "Patriot" Is patriotic.

the "Patriot" is ultra-patriotic as my friend put it? socialism. I do not know where socialism is, Does the patriotism of the "Patriot" warrant such where patriotism is, by reading these papers. a big favour, such an enormous favour? I do not (Interruptions). May I ask whether it is know. Anyway, the paper, "Patriot", was allotted justifiable, whether it is reasonable, to show newsprint for 25,000 copies. This point was such favouritism to such papers when others raised again and again In the House but one point was are denied? was not made clear at all by the Minister as to whether in the past such a huge quantity of newsprint was allotted to a newspaper.

SHRI ARJUN ARORA: Yes; two newspapers.

THE DEPUTY CHAIRMAN: You have taken much time. Please wind up.

SHRI M. S. GURUPADA SWAMY: Is it not contrary to the normal rules and regulations? (Interruptions).

SHRI ARJUN ARORA: May I tell my friend that in the case of two other newspapers . . .

SHRI M. S. GURUPADA SWAMY: My time is up. I am not yielding.

THE DEPUTY CHAIRMAN: You will be speaking Mr. Arora and then you can deal with

SHRI A. M. TARIQ: I would also be speaking, Madam.

SHRI A. D. MANI: I do not know whether Mr. SHRI M. S. GURUPADA SWAMY: I would newsprint without delay. I am told there is enormous delay in the allotment of newsprint for those papers and till today they have not been able to acquire even the minimum quota SHRI M. S. GURUPADA SWAMY: I do not that is available under the rules and re-Is it distributee in such a most unjust, unpardonable manner in favour of a few papers whose political complexion is rather doubtful. They parade under the guise of SHRI M. S. GURUPADA SWAMY: that patriotism, they parade under the guise of

> نے شرق اے - ایم - طارق: میدّم دیتی چیرمین - مهن آپ کا مشکور ھوں کہ آپ نے مجھے پانچ ملت عنايت كئے هين ميں اپنی چهوٿی سي بات پائيم سلڪ مين هي بهان کر دوں گا - جہاں تک ھقدوستان کے اخباروں کا تعاق ہے هم لی کا احترام کرتے ہیں اس لیے کہ الحمار کے معلم یہ میں که ملک کو ملک کے حالت سے اور بھرونی دنیا سے آگاہ _دکھے۔ لخبار کی حیثیت وہی ہے جو کسی یونیورسٹی کی ہے۔ کسی انسٹی تیوشن کی ہے یا کسی اچھے استاد کے ہے -اخدار کی حیثیت ایک استاد کی حیثیت هوتی ہے لیکن اس کے ساتھ هی همیں یه بهی دیکیا هو**ا ک**ه اس حیثهت کو یه کسی فلط طریقه

ravers for India ملک کی حکومت

سے اس ملک کی حکومت کی . پالیسی پر ایدا قبضه کونے کے لئے کام كرنا جاهتي هين - يقيفاً ولا پريس ججوت پريس ۽ هين کيون که اصل میں یہ لوگ اس ملک میں پیدا ھوٹے تھے پمعاسی کی نجارت کرنے کے لئے - انہوں نے اپنی برس شروع کی تھی پیٹسی کی تجارت سے اور رد فسس کی تجارت سے أهسته آهسته انهول نے سمجها که یه بهی آیک چهو هے اور اس پر بھی قبضه کیا جائے - هم ان کے بھی خلف نہیں عهن لیکن هم أس بات کے سخت خلاف هين كه يه اخبار واليراني ا اخهای کو اس ملک کو فلط واستے پر خالفه في للم استعمال كرين -

اس سلسله میں وزیو صاحب کی توجه اس طوف دالنا چاهتا هوں که ولا خاص طور پر دهندوستان تائیزه کا رویه دیکھیں - میں اپوزیشن کے ممبدران سے بھی درخواست کروں کا که والس مسئله کو اس طریقه پر سرچین که اگر آج میری ارجن اروزا کی یا مسئر ملی کی یا کسی رور شخص کی یا اخبار والے اپنے مقصد کی یا اخبار والے اپنے مقصد کے لئے تذلیل کرتے هیں، تحقیر گرتے هیں، تو اپوزیشن کے ممبدران کو بھی اس بات کے لئے تیار رهنا چاهئے که اس بات کے لئے تیار رهنا جاهئے که اس بات کے لئے تیار رهنا جاهئے که اس بات کے لئے تیار رهنا جاهئے که

[شری اے - ایم - طارق]
سے استعمال نه کریں جس سے ملک
پر خطرہ ہومانے کا خطرہ ہو -

مهن کسی اخبار کو دجوت پريس ۽ يا د جهوڪ پريس ۽ کهکو آپ کا وقت شائع کونا نہیں چاھتا - ، مستر منی بہتر سنجھتے میں که ه جوگ پريس ۽ کرنسا هے اور ه جهوڪ پریس ، کونسا هے لیکن اگر ان کا مطلب یہ ہے کہ هندوستان کے رهلے والم جو رائم راهتم هين کسي ايک خاص اخبار کی طرف تو اس رائد میں میں بھی شامل عوں - میں ده نیشلل هیرلد و در د جوت پریس و نہیں کہتا میں مستر مذی کے اخبار کو بھی۔ دجوٹ پریس ۽ انہھن کہتا 🕘 میں دہشانکرس ویکلی وہ کو بھی د جوت پريس ۽ تهين کهڻا هون ، کيون که يه تيلون الخهار ايسے ههن جن کي قلم کی گرفت سے هم لوگ نهیں بحجتے میں - جہاں تک کہ نکتہ چینی کا تعلق ہے ہماری حکومت کی پالیسی پر همارے ۱۸ک نے حالات پر ۱۰ ئىشلل ھىرلگ ۱۰ بهى فكته چهلى . کرتا ھے، افاعت واد ، بھی کرتا ھے ۔ دد شلکرس ویکلی ۱۰۰ بهی تصویرین بنا كر كرتا هے ليكن هم أن أخهاروں كو دجوے پریس ، نہیں کہتے - دجوے پریس ، هم ان کو کهتے ههن چو اپنی طاقت کو بوھانے کے لئے اپنی دولت کے پھیااؤ کے لئے اور اس پھیااؤ

مهرے درست نے فہورٹزم کی بات کہی ۔ قکشنری میں فیورٹزم کے معنی یہی ہیں که جس شخص کو آپ چاھتے ھین اس کے ساتھ اچھا سلوک کریں - فیورٹیزم کے معنی یہ نہیں هیں که اگر آپ اس ملک میں ای**ک** -أور اسمول آف تهاگ پیدا کرنا چاهین اور اس کے لیے اس ملک میں اخبار نویسی کے بارے میں اخبار بیٹی کے بارے میں کچھ نئے راستے پیدا كرتے هيں تو حكومت كا فرض هے كه وہ ایسے اخبار کی دلی جوثی کرکے ہ اس کو پوری مدد دے - اس سے مطلب نہیں ہے کہ وہ نیا راستہ کس نے لکالا هے - اگر يہي نيا راسته مسلو منى تكالهن و مسائر گرو يد سوامي نکالیں تو بھی میں حکومت کو مجهور کروں کا این اے سمبر آف يارليملث جو بهي ميرا تهروا بهت اثر ہے اس کی بنا پر مجہور کروٹکا کہ ان کے لئے بھی وهی طریقه اختمار . کرے جو أن كے لگے كرتى ہے - 🤃

اس ملک میں چو لوگ ایک نیا اسکول آف تھات بنانا چاھتے ھیں ان کی دلی جوئی کرنا همارا مقصد ہے - یہی مقصد همارا انڈسٹریز کے ہارے میں رہا اور ہم نے ہوی ہوی اندستریز کے علاوہ اسمال اسکیل انتساتريز شروع كهن - تو وهان هذار نظرية يهي تها كه برى برى اندسترير كا مقابلة جب كرنا هي تو جهوتي لوگون 159 RS-6.

کو جن سیں کام کرنے کی طاتت ھے ۽ جن ميں سنجھ کو چُو جن ميں همت هے ان کو پوری امدادہ دیں تو یهی صورت حکومت کو یهان پهدا کرئی ہے۔ میں کسی خاص اخبار لا يهان تباثيفه تهين هون، مين تمام اختبارات يوهتا هون ليكن مين أأيم سنجهتا هول كم حكومت كاايم أ قرض هوتا هم كه هر نكي چيز كي ا نُئُے آرے کی ، نگے تهاے کی وہ دلی کچوٹی کرے ۔ ۱۹۰۰ میں ا

papers for India

श्री शील भद्र याजी (बिहार) : नया थाट क्या होता है ?

رہے۔ شری اے ۔ ایم - طارق : نیا خیال

श्री शील भद्र याजी : नया खयाल क्या है ? भ्राप गोल मोल बात करते हैं।

شربی اے - ایم - طارق: میں ﴿ بِالْكُلِّ صَافَ بَاتُ كُرِيًّا هُونَ - لَيَّا خيال مهري لظر مهن يه هے که چو لا كوثى الخبار اس ملك مين سوشاوم کے صحصیمے اصولوں کو بتانا ہے ، جو ﴾ اس ملک میں سوشلزم کو لائے کے لیے بوالوگرن مهن صحفه خفال بهدا كونا ريُ چاهڻا هے، جو الوگوں ميں مصيم - خيال، معهم سنجهه فارن پاليسي رکے بارے میں، انڈسٹری کے بارے میں، شہریت کے ہارے میں، وطن پرستی رکے بارے میں، تومی خدمات کے بارے ريَّهين پيدا كرنا جاهنا هے حكوست كا

[شوبی اے - ایم - طارق] اولیوں فوض ہے کہ ولا اس کی مدد کوے - چاھے وہ اخبار انگریزی میں هو 'اردو مين هو ؛ هندي مين هو يا ولا کسی شخص کا ہو اس کے مدد ارر همیں یہ نظریہ كونا ضروري تمام اخهاروں کے بارے میں لیڈا ہے۔ لیکن اس کے ساتھہ ھی ھماری حکومت سے یہ درخواست بھی ھے کہ صوف کافذ دیلے سے هی هم ملک مير اخبار نویسی کے ارتقا کو، اخبار بیلی کے معیار کو بلند نہیں کرسکتے ھیں۔ آپ ایک بچه کو رس مالی دیں ، لدو دیں، پیوے دیں تو اس سے آپ اس بحجه کے بدن کو موتا کر سکتے مهن لیکن اس کے ذھن کو ماف نہیں کرسکتے - ڈھن کی مفائی کرنے کے لئے ضروری ہے کہ آپ اس کی اچهی تربیت کرین - جب ایک بار وہ فلطی کرے تو اس کو پیار سے سمجها دیں، جب دوبارہ فلطی کوے تو کان کهیلیم دیں اور جب تیسری بار فلطی کرے تو آهسته سے طمانچه مار دیں - اس طوح سے اس بھے كى س- حجهه س كا فيوجهره اس كا کیریکٹر بن سکتا ہے۔ میں" رزیر صاهب سے یہ التجا کروں کا که وقت آیا ہے جب کہ ہم ان لوگوں کو جو که اس سلک کو بهر بنانا جاهتے هیں مدد دیں - هم لوگوں کی فلطیاں چهودی فلطیان ههن ۱ هماری فلطی چار پانے آدمیوں تک پہنچ سکائی

ھے لھکن اخبار نویسی کا حلقہ ایک انٹر نیشلل حلقہ ھے، ایک کارں ۔ لے کر ہوے شہر تک اور ایک ہوے شہر سے دوسرے شہر تک پہلچتا ھے ۔ تو ان کے ساتھہ برابر انصاف ھونا چاھئے۔

جہاں تک کافڈ دیلے کے کام کا تعلق ہے اس میں کوئی بھی رمایت نہیں ہونی چاہئے اس میں یہ دیکھنا چاھئے کہ واقعی یہ اتنا کافذ چهاپتا د یا نهیں - اتنا اضهار چههتا هے یا نههن اور اس کی طرف حکوست کو توجه دیلی چاهئے - مهن خاص طور پر آپ کی توجه اس طرف دلاتا هوں - جیسا که مهن نے کہا ميں أن لوگوں ميں سے هوں جلهيں يه يقين هے كه ده هلاوستان تائمز وو هے - دجوت پریس، میرا یہ بھی ہتھی هے که ددنه شال ههولک دو جوت پریس، تهیں ہے ، وہ سوشلست پیپر تہیں ہے ، تو حکومت سے میں درخواست کروں کا که ان دونوں اخباروں میں اسے فرق کرنا چاھئے - میں یہ پوچینا چاھتا هوں که جو حرکت پدھلے چهه و سات ، آتھہ مہینوں سے دھلدوستان تائمز، لے اس ملک میں کی ھے اس بارے میں حکومت نے کونسا ایکشن لیا ہے۔

SHRI LOKANATH MISRA: Between the "National Herald" and the "Patriot", which is more socialist?

SHRI A. M. TARIQ: One is ieally socialist and the other is trying to> become socialist. Let ua give it a chance to become socialist. That is mjr point of view about it.

papers for India

تحقیقات تو کیجی م اگر وهال کا كوثى أخبار لكهتا هے كه هماري أشاعت + ا هزار هے تو یه آپ کا اخلاتی فرض هے که آپ اس بات کی تحقیقات کرین که ریاست جنون و کشتیر مین کوئے ایسا پریس بھی ھے جہاں ۲ ھزار پرچے بھی روز چھپ سکتے ھوں اور آثر کوئی پرتنگ پریس ایسا نهین هے که جو ۲ هزار چهایتا هے تو يبر + ا هزار کے لئے کیسے کافذ دیتے هیں? اور اگر +1 هؤار چههها هے تو سرکار کو اس حصاب سے انکم ٹیکس بھی دیتا هے یا نہیں - تو میں سمجھتا ہوں سرکار ا*س* طرف بھی مہربانی کرکے غور فرمائے گی - پریس رجسٹرار کافذ ديدًا هے ليكن پريس رجسالرار كها سکتا ہے کہ جسوں و کھمیر همارے المديار سے باهر هے تو ميں اس بات کو مالغے کے لگے تھار نہیں ہوں۔ ریاست جموں و کشمھر کے لگے بھی ر وهي قوانين هوال جاهلين جو كه يهاں كے لئے هيں - چونكة وقت نہیں ہے میں نے پانچ منت کا رعدہ كها نها أور سات مقت هو كُتُم هين اس لگے میں رئیر صاحب سے اتلی هی درخواست کروں کا که وہ چهوتے اخداروں کی طرف توجه دیں اور جو اص ملک کی سیاسی حالت کو غراب كرنا جامتے ههي ان كا تهورا سا كان کھینچانے کا وقت آ گھا ھے۔ ان شریدوں کو شریفانه اشاره کهجائے اور

تر میں یہ درخواست کروں کا که توجه صاهب اس چهن کی طرف وزير دين-

اس کے علاوہ اس ملک مہن بہت چہرتے چہرتے اخبار میں جو که ریلی میٹر کرتے هیں جو که زبان کے ھیں۔۔مندی زبان کے ھیں ۽ اردو زبان کے میں بلکائی زبان کے میں یا مواتھی زبان کے **ھی**ں۔

भी शील भद्र याजी : छोटे श्रखबार हैं।

شرى اے - ايم - طارق : مهرا مطلب ہے کہ چہوات جہواتے اخبار ديباتون مين جهيتے هيں ان كي طرف بهی توجه کرنی چاهیّه - ان اخباروں کو ہوھائے میں ؛ ان کی حالت کو بہٹر کرنے میں حکومت میں دیے سکتی ہے -

جہاں تک پریس رجسٹوار کی رپورٹ کا تعلق ہے اس میں مجھے ایک بات کھاکٹی ہے اور اس کے بارے میں میں لے پہلے بھی درخواست کی ہے که ریاست کشنیر میں -ریاست جنون و کشتهر مین - جو أخبار چهپتے ههں أن كو بغير كسى تامدے کا لحماظ رکھتے ہوئے کافڈ دیا جاتا ہے - تمام توانهیں جو ہفدوستان کے اور صوبوں پر حاری میں اور کا التصاط كلي بغهر أن كو كافلًا ديا جاتا ھے - کافذ ان کو بے شک دیجئے اور اچها کافذ دیجئے اِس لیکن بارے مہر

[شرى اء - ايم - طارق] اگر کبھی ہو سکے تو منی صاحب کو بھی یہ اشارہ کیجئے۔

†िश्री ए० एम० तारिक : मैडम डिप्टी चेयरमैन, मैं आपका मशक्र हं कि श्रापने मुझे पांच मिनट इनायत किये हैं। में अपनी छोटी सी बात पांच मिनट में ही बयान करूंगा। जहां तक हिन्दुस्तान के अखबारों का ताल्लक है हम उनका एहतराम करते हैं, इसलिय कि अखबार के मायने यह हैं कि मुल्क को मुल्क के हालात से और वेरूनी दुनिया से ग्रागाह रखें। ब्रख्बार की हैसियत वहीं है जो किसी यनिवर्सिटी की है. किसी इन्स्टीटयशन की है या किसी अच्छे उस्ताद की है। श्रखबार की हिसियत एक उस्ताद की हैं सियत होती है, लेकिन इसके साथ ही हमें यह भी देखना होगा कि इस हैसियत को यह किसी गलत तरीके से इस्तेमाल न करें जिससे मल्क पर खतरा बढने का खतरा हो।

मैं किसी अखबार को 'जूट प्रेस' या 'झूट प्रेस' कह कर ग्रापका वक्त जाया करना नहीं चाहता । मिस्टर मणि बहतर समझते हैं कि 'जुट प्रेस' कौन सा है ग्रौर 'झट प्रेस' कौन सा है। लेकिन ग्रगर उनका मतलब यह है कि हिन्द्स्तान के रहने वाले जो राय रखते हैं किसी एक खास ग्रखबार की तरफ तो इस राय में मैं भी शामिल हुं। मैं नेशनल हैरल्ड को 'जुट प्रेस' नहीं कहता, मैं मिस्टर मणि के अखबार को भी 'जुट प्रेस' नहीं कहता, मैं 'शंकर्स वीकली'' को भी "जूट प्रेस" नहीं कहता हूं, क्योंकि यह तीनों ग्रखवार ऐसे हैं 'जिनकी कलम की गिरफ्त से हम लोग नहीं बचते हैं। जहां तक कि नुक्ता चीनी का ताल्लुक है, हमारी हुकुमत की पालिसी पर, हमारे मुल्क के हालात पर "नेशनल हैरल्ड" भी नुक़ता चीनी

करता है, "हितवाद" भी करता है, "शंकसं बीकली" भी तसवीरें बना कर करता है, लेकिन हम इन ग्रखबारों को ''जुट प्रेस'' नहीं कहते। 'जुट प्रेस' हम उनको कहते हैं जो ग्रपनी ताकत को बढ़ाने के लिये, ग्रपनी दौलत के फैलाव के लिये और इस फैलाव से इस मुल्क की हकूमत की पालिसी पर अपना कब्जा करने के लिये काम करना चाहते हैं । यकीनन वह प्रेस 'जुट प्रेस' है । क्योंकि असल में यह लोग इस मुल्क में पैदा हए थे पटसन की तिजारत करने के लिये, इन्होंने ग्रपनी बिजनेस शुरू की थी पटसन की तिजारत से और ग्राहिस्ता-ग्राहिस्ता इन्होंने समझा कि यह भी एक चीज है और इस पर भी कब्जा किया जाये । हम इनके भी खिलाफ नहीं हैं लेकिन हम इस बात के सख्त ख़िलाफ है कि यह ग्रखबार वाले अपने अखबार को इस मुल्क को गलत रास्ते पर डालने के लिये इस्तेमाल करें।

इस सिलसिले में मैं वजीर साहब की तवज्जो इस तरफ दिलाना चाहता हं कि वह खास तौर पर "हिन्दुस्तान टाइम्स" का रवैया देखें। मैं ग्रपोजीशन के मेम्बरों से भी दरख्वास्त करूंगा कि वह इस मसले को इस तरीक़े पर सोचें कि ग्रगर ग्राज मेरी. अर्जन अरोडा की या मिस्टर मणि की या किसी और शहस की यह अखदार वाले अपने मकसद के लिये तजलील करते हैं. तहक़ीर करते हैं, तो ग्रपोजीशन के मेम्बरों को भी इस बात के लिये तैयार रहना चाहिये कि कल यह हथियार उनके ख़िलाफ भी इस्तेमाल हो सकता है।

मेरे दोस्त ने फेवरटिज्म की बात कही। डिक्शनरी में फेवरटिज्म के मायने यही हैं कि जिस शब्स को ग्राप चाहते हैं उसके साथ ग्रच्छा सलुक करें। फेवरटिज्म की मायने यह नहीं है कि अगर आप इस मुल्क में एक और स्कूल आफ बाट पैदा करना

^{†[]} Hindi transliteration

1479

नाहें और इसके लिये इस मुल्क में अखबारनवीसी के बारे में, अखबारबीनी के बारे में
कुछ नये रास्ते पैदा करते हैं तो हुकूमत का
फर्ज है कि वह ऐसे अखबार की दिलजोई
करे, इसको पूरी मदद दे। इससे मतलब
नहीं है कि वह नया रास्ता किसने निकाला
है। अगर यही नया रास्ता मिस्टर मणि
निकालें, मिस्टर गुरुपादा स्वामी निकालें तो
भी मैं हुकूमत को मजबूर करूंगा, ऐज ए
मेम्बर आफ पालियामेंट जो भी मेरा थोड़ा
बहुत असर है, उसकी बिना पर मजबूर करूंगा
कि उनके लिये भी वह वही तरीका अख्तियार
करे जो इनके लिये करती है।

इस मुल्क में जो लोग एक नया स्कूल आफ़ थाट बनाना चाहते हैं, उनकी दिलजोई करना हमारा मकसद है। यही मकसद हमारा इण्डस्ट्रीज के बारे में रहा और हमने बड़ी बड़ी इंडस्ट्रीज के अलावा स्माल स्केल इण्डस्ट्रीज शुरू की। तो वहां हमारा नजरिया यही था कि वड़ी-बड़ी इण्डस्ट्रीज का मुकाबला जब करना है, तो छोटे लोगों को, जिनमें काम करने की ताकत है, जिनमें समझ है, जिनमें हिम्मत है, उनको पूरी इमदाद दें, तो यही सुरत हुकूमत को यहां पैदा करनी है। मैं किसी ख़ास ग्रख़बार का यहां नुमाइन्दा नहीं हूं। मैं तमाम श्रख्बारात पढ़ता हूं, लेकिन मैं यह समझता हं कि हक्मत का यह फर्ज होता है कि हर नई चीज की, नये ग्राटंकी, नये याट की वह दिलजोई करे।

श्री शीलभद्र याजी: "नया थाट" क्या होता है ?

श्री ए० एम० तारिक: नया ख़याल जो है।

श्री शीलभद्र याजी: नया खयाल क्या है? श्राप गोल-मोल बात करते हैं।

श्री ए० एम० तारिक: मैं बिल्कुल साफ बात करता हूं। नया ख़याल मेरी नजर में यह है कि जो कोई ग्रख़बार इस मुल्क में सोशलिज्म के सहीं ग्रसूलों को बताता है, जो इस मुल्क में सोशलिज्म को लाने के लिये लोगों में सही खयाल पैदा करना चाहता है, जो लोगों में सही खयाल, सही-समझ फ़ारेन पालिसी के बारे में, इण्डस्ट्री के बारे में, शहरियत के बारे में, वतन-परस्ती के बारे में, कौमी ख़िदमात के बारे में पैदा करना चाहता है, हुकूमत का ग्रव्वलीन फ़र्ज है कि वह उसकी मदद करे। चाहे वह श्रख़बार श्रंग्रेजी में हो, उर्दू में हो, हिन्दी में हो या वह किसी शख्स का हो, उसकी मदद करना जरूरी है; ग्रौर हमें यह नजरिया तमाम अखबारों के बारे में लेना है। लेकिन इसके साथ ही हमारी हुकूमत से यह दरख्वास्त भी है कि सिर्फ कागज देने से ही हम मुल्क में श्रख्बारनवीसी के इतंका को, ग्रख्बारबीनी के मयार को बुलन्द नहीं कर सकते हैं। ग्राप एक बच्चे को रस मलाई दें, लड्डू दें, पेड़े दें, तो इससे ग्राप उस बच्चे के बदन को मोटा कर सकते हैं, लेकिन उसके जहन को साफ नहीं कर सकते। जहन की सफाई करने के लिये जरूरी है कि आप उसकी अच्छी तर्वीयत करें। जब एक बार वह गलती करे तो उसको प्यार से समझा दें, जब दोबारा गलती करे, तो कान खींच दें और जब तीसरी बार गलती करे, तो ग्राहिस्ता से तमाचा मार दें। इस तरह से इस बच्चे की समझ, इसका फ्यूचर, इसका केरेक्टर बन सकता है।

में वजीर साहब से यह इल्तजा करूंगा कि वक्त आया है जब कि हम इन लोगों को, जो कि इस मुल्क को बेहतर बनाना चाहते हैं, मदद दें। हम लोगों की गलतियां, छोटी गलतियां हैं, हमारी गलती चार-पांच आदिमयों तक पहुंच सकती है, लेकिन अखबारनवीसी का हलका एक इण्टरनेशनल हलका है, एक गांव से लेकर बड़े शहर तक और एक बड़े शहर में दूसरे शहर तक पहुंचता है। तो इनके साथ बरावर इंसाफ़ होना चाहिये। जहां तक कागज देने के काम का ताल्लुक है इसमें कोई भी रियायत नहीं होनी चाहिये। इसमें यह

Registrar of News- 1482 papers for India

[श्री ए० एम० तारिक]

Report of the

देखना चाहिये कि वाकई यह इतना कागज छापता है या नहीं। इतना अखुवार छपता है या नहीं। ग्रीर इसकी तरफ हक् मत को तवज्जह देनी चाहिये। मैं खास तौर पर श्रापकी तवज्जह इस तरफ दिलांता हुं। जैसा कि मैं ने कहा मैं उन लोगों में से हं जिन्हें यह यक़ीन है कि "हिन्दुस्तान टाइम्स" जूट प्रेस है। मेरा यह भी यक्तीन है कि "नेशनल हैरल्ड" 'जुट प्रेस' नहीं है, वह सोशलिस्ट पेपर है। तो हुकूमत से मैं दरख्वास्त करूंगा कि इन दोनों अखबारों में इसे फर्क करना चाहिये। मैं यह पूछना चाहता हुं कि जो हरकत पिछले छ:-सात-ग्राठ महीनों से "हिन्दस्तान टाइम्स" ने इस मुल्क में की है, इस बारे में हुकुमत ने कौन सा एक्शन लिया है।

SHRI LOKANATH MISRA: Between the "National Herald" and the "Patriot", which is more socialist?

SHRI A. M. TARIO: One is really socialist and the other is trying to become socialist. Let us give it a chance to become socialist. This is my point of view about it.

तो मैं यह दरस्वास्त करूंगा कि वजीर साहब इस चीज की तरफ तवज्जह दें। इसके अलावा इस मुल्क में बहुत छोटे-छोटे अखबार हैं जो कि रिएली मैटर करते हैं, जो कि जबान के हैं-हिन्दी जवान के हैं, उर्द जवान के हैं, बंगाली जवान के हैं, या मराठी जवान के हैं।

श्री शीलभद्र याजी : छोटे अखवार हैं ?

श्री ए० एम० तारिक : मेरा मतलब है कि जो छोटे-छोटे ग्रखवार देहातों में छपते हैं उनकी तरफ भी तवज्जह करनी चाहिये। इन ग्रखवारों को बढ़ाने में, इनकी हालत को बेहतर करने में हक्मत मदद दे सकती है।

जहां तक प्रेस रजिस्ट्रार की रिपोर्ट का ताल्लुक है इसमें मुझे एक बात खटकती है और इसके बारे में मैंने पहले भी दरख्वास्त की है कि रियासत काश्मीर में, रियासत

जम्मूव काश्मीर में, जो ग्रखबार छपते हैं उनको बगैर किसी कायदे का लिहाज रखते हुए कागज दिया जाता है, तमाम क्वानीन जो हिन्दुस्तान के भौर सुबों पर हावी है उनका लिहाज किये बगर उनको कागज दिया जाता है। कागज उनको बेशक दीजिये श्रीर ग्रच्छा कागज दीजिये, लेकिन इस बारे में तहकीकात तो कीजिये। ग्रगर वहां का कीई ग्रख्बार यह लिखता है कि हमारी ग्रशाग्रत १० हजार है तो यह आपका इखलाकी फर्ज है कि ग्राप इस बात की तहकीकात करें कि रियासत जम्म व काश्मीर में कोई ऐसा प्रेस भी है जहां २ हजार पर्चे भी रोज छप सकते हों, स्रौर अगर कोई प्रिटिंग प्रेस ऐसा नहीं है कि जो २ हजार छापता है तो फिर १० हजार के लिये कैसे कागज देते हैं ? ग्रीर ग्रगर १० हजार छपता है तो सरकार को इस हिसाब से इन्कमटैक्स भी देता है या नहीं ? तो मैं समझता हुं सरकार इस तरफ भी मेहरवानी करके गौर फ़रमायेगी । प्रेस रजिस्ट्रार कागज देता है, लेकिन प्रेस रजिस्टार कह सकता है कि जम्म और काश्मीर हमारे ग्राख्तियार से बाहर है तो मैं इस बात को मानने के लिये तैयार नहीं हं। रियासत जम्म व काश्मीर के लिये भी वही कवानीन होने चाहियें जो कि यहां के लिये हैं। चंकि वक्त नहीं है, मैंने पांच मिनट का वायदा किया था और सात मिनट हो गये हैं, इसलिये में वजीर साहब से इतनी ही दरस्वास्त करूंगा कि वह छोटे ग्रखबारों की तरफ तवज्जह दें और जो इस मुल्क की सियासी हालत को खराब करना चाहते हैं उनका थोड़ा सा कान खींचने का वक्त आ गया है। इन शरीफ़ों को शरीफ़ाना इशारा कीजिये और अगर कभी हो सके तो मणि साहब को भी यह इशारा कीजिये ।

SHRI K. V. RAGHUNATHA REDDY (Andhra Pradesh): Madam Chairman, when we consider the Annual Report, the present monopolistic position of the press oligarchs

I487

than a dozen such instances. Now, I do not know what I shall call this kind at discrepancy or this kind of inadequacy. The press Registrar was not able to get at the circulations of a number of papers. The Report says, not available. If a newspaper exists arid if its circulation is not available, then I do not see what can be available and what cannot be available for such a newspaper. Therefore, in that case also I think some machinery will have to be brought into existence by which it could be seen that no paper which exists fails in supplying the circulation figures.

Then two more things which may be usefully added to such reports are, I think, information about the news agencies in the country and also information about newspaper societies in the country. They are so very intimately connected with the press of the country that I think this information should also be furnished, in such a document as this. Supposing the Act as it exists does not contain any provision for this purpose, I would suggest most humbly that such a provision be made so that the Press Registrar's report, annually published, may be able to contain a very exhaustive account and information about the news agencies and newspaper societies in the country.

Now, as regards the increase in total circulation that is shown, 4-8 per cent, or something like tha I think it is the general increase shown, but I should say that a study of this kind of increase by percentage does not mean anything; because we have so many languages in so many States, in different stages of development in lite, racy and literature. Therefore. I would suggest that this increase should always be studied in the perspective of population increase, increase in literacy, increase in the democratic institutions in villages and increase in the people's interest in public affairs. Then only it is possible to draw some useful inferences from either an increase or decrease in circulations.

There is one more significant fact which has been mentioned here and that is that" 434 newspapers have died during the year. Now, I think if we considering the increase of newspapers and increase in circulations reaching vast numbers, in this great country, then it is necessary to study this aspect also as to why so many newspapers die while new papers come up well, I think, almost in the same proportion, because the overall increase is not very appreciable. I think that matter also should be considered carefully.

Then I think that much is made of the trends of the ownership of papers. Of course, it has been pointed out that 33 per cent, of circulation now belongs to chain newspapers, groups and so on. But there is likely to be a fallacy in bur own minds while bundling together all these 33 per cent, of papers as monopolist, because what happens is this. In these monopolies if there are two or three schools of thought involved and they oppose each other, we cannot say that they in any way harm the position on the whole. Suppose, for instance, there is one paper belonging to one school of thought and it is a chain. Suppose there is anothei chain which represents the opposing school of thought.

SHRI BHUPESH GUPTA: We have got examples in our country.

SHRI R. R. DIWAKAR: I think youi party is balancing it to a certain -extent. Communist Party . . -

SHRI BHUPESH GUPTA; Take the "Times of India" and The "Hindustar Times". One like, the Vivian Bos< Commission's Report and the othei likes the Ruby Insurance Report.

SHRI R. R DIWAKAR: I am no' speaking in those terms. I am speak' ing in terms of the schools of thought If there are two different schools o thought opposing each other-om might be Congress, one might b P.S.P., one might be Communist o

[Shri R. R. Diwakar.]

something like that—then in that case we shall be thinking wrongly that all of them belong to what is called 'a' monopoly. It is not a single monopoly or group. (.Interruption). So, we have to take into consideration that fact when we are thinking of these matters.

Report of the

SHRI BHUPESH GUPTA: They are like different tigers in the jungle, different schools of thought indeed.

SHRI R. R. DIWAKAR: If we are lambs, the tigers will really succeed. But we are not lambs.

Then, I have to say something in this We must have something as a balancing force against this monopolistic tendency, especially when these monopolies are owned by people other than those who are genuinely interested in journalism. For instance, we cannot by any stretch of imagination say that "The Hindu" is a monopolistic paper because, though it is big, though it commands a big circulation, nobody thinks about it in terms of saying that it is a monopolistic paper simply because it has a very big circulation. Only when interests other than newspaper interests make this as a side industry does the question monopoly arise. Now, I think that as a setoff against this kind of tendency, there should be an attempt and possibility of increasing the number of paper of the type of "The Hindu", so that while the circulation and prosperity wilr be on a par with certain other monopolistic big papers, they will not have what is called a monopolistic tendency. It is worth while examining this question also as to why it there should not be more is that papers of the type of "The Hindu" which are not menopolistic but which at the same time are prosperous enough, big enough to stand in competition with those papers which are backed by money bags.

Another set-'off against such a tendency are papers which are run

by trusts. Now, I think that so far as papers run by trusts are concerned, they have at least no financial interest in the gains and profits of the trusts and therefore, to that extent, I think the encouragement given to papers run by trusts would be helpful to set off against the tendency towards monopolistic newspapers.

papers for India

Registrar of News- 1490

While speaking before you about these aspects, I would like to support very strongly what Mr. Umashankar Dikshit said here in this House as regards the role of the Government in the matter of the newspaper industry. I would plead with the Government that the newspaper industry is not merely an industry, it is something far more than that. It is called the Fourth Estate, it is the fourth leg 'on which the whole State and the Government and the people and the Republic stand. Therefore, it is from that point of view that we have to look at this industry. And I think that unless that is done and unless a planned development of the newspaper industry is visualised, we shall fail in this field very miserably. Just at present we are living from hand to mouth. Whatever newsprint is available, it is sought to be distributed. It is ilke a mother with many children. She is just waiting for the father to come. He brings in a few crumbs of bread which are not sufficient for all the children. There the poor lady sits and thinks as to what she could do. Her heart is broken. Then, at the same time the whole responsibility is on the Registrar, one single individual. Even that is a very anomalous position.

These are the few points that I would place before you and I would certainly plead again that the newspaper industry should be a matter of planning by the Planning Commission itself, and I am sure that the Minister for Information and Broadcasting would take up this question at that high level and see

that this industry develops on an organised and planned basis in proportion to the literacy, etc. of the country.

Report of the

ARJUN ARORA: Madam Deputy Chairman, the growth of concentration of ownership in bur press is a serious development. In August and September last year I had the occasion to draw the attention of this House to that growth.

Then it appeared that the hon. Minister for Information and Broadcasting was not fully aware of the growing monopolistic trends of ownership of the press in the country, and he tried to minimise the danger. "What has happened during the last six months has amply demonstrated the dangers involved in the growth of concentration of ownership of the press. At the I.P.I. Seminar held in Delhi recently, the Prime Minister himself drew the country's attention to this danger, and I hope by now the Information Minister has changed his view. The newspapers run by monopolistic capital, whether it is the jute press or any 'other, are converted into a profit-making industry, and we find, for example, the 'Times of India" getting a huge quota of newsprint, and if you go through it, you find that 60-70 per cent, of its space is covered by advertisements, which means that with valuable foreign exchange spent on newsprint, the newsprint quota given to the "Times of India" is being utilised not to educate people, and to inform people, but to advertise goods of dubious quality.

SHRI LOKANATH MISRA: Advertisement means also further information.

SHRI ARJUN ARORA: At least 60-70 per cent, of foreign exchange, involve^ in the newsprint given to the "Times of India", is thus a total waste. Then we have the "Hindustan Times", for example, which specialises matrimonial advertisements.

SHRI A. D. MANI: It is a good thing.

SHRI ARJUN ARORA: Young people want advertisements of attractive girls. Mr. Mani is too old for them.

SHRI BHUPESH GUPTA: Such matrimonial alliances may make them ultimately happy.

SHRI ARJUN ARORA: I feel that the newsprint involved in this sort of news is a waste, and the Information Minister should be able to cut down the newsprint quota of these papers.

Then the important thing about this sort of press is the character of the owners. In the case of Bennett Coleman & Co., the character of the owners is obvious. Even Mr. Manl will riot dare defend them. In the case of the "Hindustan Times" it i3 obvious that those who own it have political ambitions of a verv dangerous kind, and the growth of this sort of press should be checked. The role of the "Hindustan Times" during the period bf emergency has been one which deserved firm action on the part of the Home Minister. But we find that too much latitude has been shown to them.

SHRI BHUPESH GUPTA: He will be giveri Padma Bhushan—not the owner but . . .

SHRI ARJUN ARORA: We have this afternoon heard so much about newsprint. For the informati'on oi some of the Members who, though interested in the press, and particularly newsprint, seek to suppress facts. I might mention that the "Patriot" is not the only daily which has been given newsprint for morthan 10,000 copies per day. Thi "Maharashtra Times", a papei owned by Shri Santi Prasad Jain an< his associates. was given a newsprin quota for 35,000 'or 40,000 copie only last year.

SHRI R. R. DIWAKAR: That was done before the latest Newsprint Control Order had placed the ceiling at 10,000.

SHRI ARJUN ARORA: That is a very sad story and Mr. Diwakar has only given me the opportunity to make it public. The Order was Kept in abeyance for some time merely to suit the convenience of this paper. And that is not the 'only paper for which the Dalmia-Jains, made more famous by the Vivian Bose Commission, have been given newsprint quota.

SHRI R. R. DIWAKAR: If the Order had been kept in abeyance, it is the Government which is responsible.

ARJUN SHRI ARORA: Yes. we are criticising the Government; r am criticising Government the for. placing valuable newsprint and valuable media in' the hands of people whom the Vivian B'ose Com mission has aptly described. And that is not the only paper. There is "Economic another paper called the Times". That paper, Madam, was because Bennett brought out merely Coleman & Co. felt that they were making too much money paying too much incometax, some of which may be suffered as a loss on this venture, paper "Economic Times", which nobody reads, was given news print for 35,000 copies per day, and the Government does not favour only one capitalist. When it favours capitalists, it always makes sure that there are two of the same class in field. the "Financial the Then Express", of. . the paper Goenkas . . .

SHRI A. M. TARIQ: Who is this Goenka?

SHRI ARJUN ARORA: Goenka is the person who is the father of the jute press. The "Financial Express" was also given newsprint quota for 35,000 copies per day. So it is

Mr. Mani, to make a swan sting of the newsprint quota of the "Patriot" and repeat it every day in the House. I think he has repeated it for the last time this morning. Of course, it is a matter of great pity that worthless papers like the "Economic Times" and "Financial Express" are being given so much newsprint quota in spite of the fact that

Registrar of News- 1494 papers for India

wrong, maliciously wrong for my hon. friend,

much newsprint quota in spite of the fact that they mislead people, and smaller newspapers in the country, which go to the villages, to the rural areas, are denied newsprint. I have, for example, the case tof the Hindi daily, the "Aj" from Varanasi, which goes to every village in the impoverished eastern U.P. It has to cut down the number of its pages because of

SHRI LOKANATH MISRA: You should surrender a portion of the "Patriot" quota and give it to this.

shortage of newsprint quota.

SHRI ARJUN ARORA: So I should ask the Information Minister to curtail the newsprint quota of the "Economic Times" and the "Financial Express" and give it to the language newspapers which go to the rural areas.

(Interruptions).

Madam_> my friend, Mr. Mani, quoted Mr. Frank Moraes as a very leading journalist, wh'om Mr. Mani likes too much, whom Mr. Mani likes to worship.

SHRI A. M. TARIQ: Definitely not

(.Interruptions)

SHRI LOKANATH MISRA: Madam, I think he should speak from his seat.

THE DEPUTY CHAIRMAN: I think you should not speak like that from a wrong seat. Please wind up, Mr. Arora.

1495

Registrar of Newspapers for India

nt>.

Prank Moraes, who was till some time back the Editor of the "Indian Express", has today accepted a subordinate position, and a Printing Superintendent imported from abroad has been made the Chief Editor of that paper.

If Mr. Frank Moraes was an hon'ourable journalist, he should have resigned from the "Indian Express" the day the jute bosses brought a foreigner and imposed him upon Mr. Frank Moraes to act as the Chief Editor. محبرب نیتا پرائم منستر کے خات The very fact that a Printing Superintendent from London is imported and made the Chief Editor shows that Mr. Frank Moraes is a journalist of very poor quality and Mr. هوتا هوں که همارے هاؤس میں یه 3 Mani should give up all respect for him.

شرى مبدالغنى (بلجاب) :

ميذم دُپتي چيرمين - پريس دنیا میں نیکتی اور بدنے کا ضامور ھے - پریس کی طاقت دنیا میں اس وقت سب سے زیادہ ہے ۔ اس لئے اس کی نبکی اور بدنی پر جو رپورے ہمارے ساملے آئی ہے اس کے هر يهلو ير وچار درنا اس هاءس كا هے - منجهے افسوس هے که بعض ممهرصا حمان نے هندوستان تائم کے خلف بهت کنچه کها هے - جب هم ** "Expunged as ordered by the Chair.

هندوستان تائمز هندوستان کا وه شان دار پرچہ تھا جس نے انگریؤوں کے SHRI P. N. SAPRU (Uttar Pradesh): No, معنى هو طرح كنى أحده کی ۔ جس نے ته صرف اخلاقی بلکه کے مالک کون تھے اور آج هیں، اس طرح کی بحث کرنا لکتا ہے۔ اردزا نے ہوے زوروں سے کہا مے کہ هندوستان تالمز ايسا نكما پرچه هے جدوجهد کی - میں حیران بات آتی ہے - وہ کیوں بہول جاتے هیں که اگر پرائم منستر کو یه حق حاصل ہے کہ جب علدوستان بھو کے تمام لوگوں نے کہا۔۔ چاہے وہ سماج هون ۽ پوٽجي وادبي هون يا كاندهى وادبى هون بيا نهرو وادبي هون تمام پریس نے بغیر کسی ایکسیپشوں ولا اروزا صاحب کو پسند هو یا طارق صاحب کو پسند هو یا کسی اور بهائی کو پس**ند** هو نے یہ کہا۔ کہ ہائی کورے اور منشار کی پدرہی پر اس شخص کو چیدیوں نے ملک کی ذاہت کی اور جن کو ملک کی آواز پر پنت بنہور کو نکالفا پوا وہی لوگ ہیں جو کہ اپوزیشن میں ہیں - اور وہی لوگ اندین ایکسپویس کو اس وجه سے سپو ٹاچ کونا چاہتے ہیں کہ کانگریس کی سرکار کی نکمی کافلایسی کے خلاف اس کی آواز ہوئی - یو آج وہ اس کو سپرڈاج کونا چاہتے ہیں کہ میں صاحب فلاں کو میں زیریزنت کوتے ہیں اور فلاں آدمی فلال کو رپریزنت کوتے ہیں اور فلاں آدمی

श्री श्रर्जुन श्ररोड़ा: आप प्रताप सिंह कैरों को रिप्रेजेंट करते हैं ?

هری عبدالغنی - آپ کو ا<u>ن</u> سے پہار ہے تو ہوا کرے لیکن یہ حقیقت ہے کہ پرائم منسلر جواب نہوں دے پائے - جس پر کرپشن کا الزام تها ؟ جس پر تمام رولو؟ ریگولیشنس کو برباد کرنے کا الزام تھا اسی کو اُنہوں نے جبے مان لیا اور اس نے جو لکھ دیا وہی خدا کا حکم عوا - مين ايسا نهين مانعا هون -تو پریس میں ایسی طاقت آئی چاهیگے که پرائم ملسٹر هوں ؟ هوم ماستر هون 6 كوثي يهي هو الو كوثي کریت ہے تو اس کے خلاف وہ آواز اتہائے - جب تک آپ اس کو دہاتے رهیں کے تب تک وہ آواز نہیں اٹھا سكم كا اور الحر كوثى آواز اتهاتا بهى

[شرى عبدالغلي]

نهیں رها چاهیئے تو پلقت جی نے
سب کو تهکوا دیا - پلقت جی کو
یہ حق حاصل ہو کہ وہ سارے
پریسوں کی بات کو تهکوا دیں تو
کیا ان کو یہ حق حاصل نہیں ہے،
تو کیا پریس کو یہ حق حاصل
نہیں ہے ، هلدوستان تائیز کو یہ حق
حاصل نہیں ہے کہ وہ پلقت جی
کی ان فاط پالیسیوں پر ، ان
خامیوں پر جن کی وجه سے اس
وقت دیش کی ذلت ہوئی ان پر

قیست کے بارے میں ملی
صاحب نے کہا ہے - دد پیٹرپوٹ ،،
فریبوں میں جا سکے، تمام جلتا میں
جا سکے اس وجه سے اس نے قیست
کم رکھی ہے - لیکن اس کے شیر
مولڈرس کون ہیں - اگر ارجن اروزا
صاحب کی نکاہ اس پر گئی ہوتی
تو وہ محسوس کرتے که کیا سراج
الدین فوم کے ساتھی اس کے شیر
ہولڈرس نہیں ہیں -

श्री धर्जुन धरोड़ा: नहीं हैं।

غیری عبدالغنی - اس کو چلانے والے کون کون شہر ہولڈرس ہیں اس پر ان کی نکاۃ جائے تو ان کو صاف نظر آئے کا که وہ ذاعدار لوگ

<u>ھے</u> تو پھر ان لوگوں کی نکاہ اس کے : اوپر کس طرح سے ہوتی ہے -

Report of the

اب يه كها كيا كه تاتبو أف اندیا میں ہوے ایدورتائومنٹ آتے هين - تو ايڌورڻهزملت ديلے والا اس کو دیکا جس کا سرکرلیشن زیاده هولا - ليكن اس رپورٹ ميں سركار کی توجه اس طرف بھی دلائی گئی هے که ولا ایلوں کو ایڈورٹائزملٹس ديتي هے اور ان کو فيڈ کرتی هے ايسے سيلكروں تكيے أخبار هيں جن كا كوئى سركولههن نهين هے ليكن أن كو سركان إيدورتائزمنت جاتا هے - آپ اس بات کو دیکھ لهجگے که هماری سنالول سركار اور هماري جهوالي سرکاریں کمی طرح سے ایڈورٹاہزمشک ديدي هين - جون مين ان لا روز نوتو جهیا هے مدلتر کا کا قیلی منسٹر کا نوٹو جھپتا ہے۔ میں أروزا ماحب كو نهين كها كيوتك وا سجے لیڈر ہیں فریبوں کے لیڈر هیں اس لئے ان کو نہیں کیتا -لیکن جس کے یہاں منسٹروں کا فوتو چوپھا ھے ان کے یہاں سرکار سے ايڌورٽائزمنٽس جاتے ھيں -

SHRI BHUPESH GUPTA: How do you like this morning's "Hindustan Times"? Photo of Mr. Morarji Desai and Mr. Daphtry in half a page.

SHRI A. D. MANI: You do not like Mr. Morarji Desai. That is why you are objecting.

شرى ميد العلي : -ميلم ديثي چیرمیں - میں ایڈورٹائزملت کے بارے میں کہہ رہا تھا۔ اب میں دوسری بات در آتا هوں - حق المبارون كي بروجائلا باليسي تهي اولا فرم موں جاتے تھے ۔ اُبھی حمله ھوا ھے لیکن اس سے پہلے وہ فوج میں جاتے تھے ۔

papers lor India

उपसभापति: धब ग्राप वाइंड ग्रप कीजिये।

شرى عبدالغفى: حبب آپ حكم -خيتي هين تو مين فوراً مان ليتا هوں - مهن ان کی توجه صرف أس طرف دلانا چاهتا هرن که جنون مين ايک اخبار هے دد خدمت ١٤ جو كه نيشنل كانفرينس كا هے اس کو هم + ا تن کافذ دیتے هیں اور جنون مين هي ايک دوسرا اخهار دد سلدیش ۱۱ هے اس کو ۲۰۰ تی كافلاً. ديتے هيں - البكن به تو ايني البنى ناله هے الهنى اللي يسده هے ؟ كُوَنَّهُ دَيِلِ وَالَّي سَرَكَارٍ هِمْ تُو أَرُورًا صاحب کو سرکار ہے لوٹا بھاھگے۔ .سرکار کو**ته دیعی ہے۔**

(Time bell rings.)

لیکن اس طرح سے کہنا که المدوستان قائمة كي أواز دب جائے کیونکه اس کا بولا صاحب سے تعلق ہے۔ تھیک نہیں ہے - کسی کے ساتھ تعلق هو ليكن هندوستان تائمز كي ايك هستاری هے اور مهرے دوست آنوپهل 1501

[شرى عبدالغذي ممبران اور بوی هیں وہ اس بات کو سمجه لیں که اس کا شکویه ادا کرنے کی بعجائے اگر وہ اس پر اس طرح سے برسینگے کیونکہ وہ محموب نیتا کی تصویر نهیں جهاپتا تو یه کوئی اچهی بات نہیں ہے -

†िश्री ग्रब्दल रानी (पंजाब) : मैडम डिप्टी चेयरमैन, प्रेस द्तिया में नेकी ग्रौर बदी का जामिन है। प्रेस की ताकत दुनिया में इस वक्त सब से ज्यादा है। इसलिये इसकी नेकी ग्रीर बदी पर जो रिपोर्ट हमारे सामने आई है उसके हर पहल पर विचार करना इस हाउस का हक है। नझे अफसोस है कि बाज मेम्बर साहबान ने 'हिन्द्स्तान टाइम्स' के ख़िलाफ़ वहत कुछ कहा है। जब हम जंगे ब्राजादी लड़ रहे थे उस वक्त "हिन्द्स्तान टाइम्स" हिन्दस्तान का वड शानदार पर्ची था जिसने अंग्रेजों के खिलाफ हमें हर तरह की मदद की, जिसने ना सिर्फ इखनाकी बल्कि सियासी मदद भी हमें दो। तो उस वक्त इसके मालिक कीन थे और आज कीन है ? इस तरह की बहस करना बहुत ग्रन्जा नहीं लगता है। अरोड़ा जो ने वड़े जोरों से कहा कि "हिन्दुस्तान टाइम्स" ऐसा निकम्मा पर्ची है जिसने कि पिछले दिनों हमारे महबब नेता प्राइम मिनि-स्टर के खिलाफ़ एक जहां बहद की । मैं हैरान होता हं कि हमारे हाउस में यह बात पाई है। वह क्यों मूल जाते हैं कि अगर प्राइम मिनिस्टर को यह हक हासिल है कि जब हिन्द्स्तान भर के तमाम लोगों ने कहा-चाहे वह समाजवादी हों, पंजीवादी होंग्या गांघीवादी ड़ों या नेहरूवादी हों तमाभ प्रेस ने बगैर किसी एक्सप्शन के कहा; चाहे वह अरोड़ा साहब को पसन्द हो या तारिक साहब को पसन्द हो या किसी और भाई को पसन्द हो सबने यही कहा-कि हाईकीटं और सुप्रीम कोटं के जजनेन्ट के बाद ग्रेवाल केस की जो सूरत

-ft 3 Hindi transliteration.

सामने आई है उसकी वजह से चोफ मिनिस्टर की पदवी पर इस-श्रष्ट्स को नहीं रहना चाहिये तो पंडित जो ने सबको ठुकरा दिया; पंडितजी को यह हक हासिल हो कि वह सारे प्रेसों की बात को ठुकरा दे तो क्या उनको यह हक हासिल नहीं है, तो क्या प्रेस को यह हक हासिल नहीं है, हिन्दुस्तान टाइम्स को यह हक हासिल नहीं है कि वह पंडित जी की उन गलत पालिसों पर, उन खामियों पर जिन की वजह से इस वक्त देश की जिल्ला हुई, उन पर वह टोका-टिप्पणी करें ?

कीमत के बारे में मणि साहब ने कहा है "पेटियाट" गरीबों में जा सके, तमाम जनता में जा सके, इस वजह से उसने कीमत कम रखी है। लेकिन उसके शेयर-होल्डर कौन है ? भ्रगर धर्जुन भ्ररोड़ा साहब की निगाह इस पर गई होती तो वह महसूस करते कि क्या सिराजदीन फर्म के साथी इसके शेयर होल्डरस नहीं है ।

श्री धर्जन धरोडा : नहीं है।

श्री अब्दुल गनीः इसको चलाने वाले कौन-कौन शेयर होल्डर्स है उस पर उनकी निगाह जाये तो उनको साफ नजर आयेगा कि वह जिम्मेदार लोग जिल्होंने मुल्क की जिल्लत की और जिनको मुल्क को ग्रावाज पर पंडित नेहरू को निकालना पड़ा वही लोग है जो कि घयोजीशन में है और वही लोग "इण्डियन एक्सप्रेम" को इस वजह से सेबोटाज करना चाहते हैं कि कांग्रेस की सरकार की निकम्मी गलत पालिसो के खिलाफ उसकी भावाज हुई तो आज वह उसको सेबोटाज करना चाहते हैं। अगर कोई सवाल उठता है तो कहते हैं कि मणि साहब फलां को रिप्रेजेन्ट करते है और फलां आदमी फलां को रिप्रेजेन्ट करता है।

श्री अर्जुन अरोड़ा: श्राप प्रताप सिंह करो को रिप्रेजेन्ट करते है।

श्री अब्दुल ग्रनी: आपको उनसे प्यार है तो हुआ करे लेकिन यह हकीकत है कि प्राइम मिनिस्टर जवाब नहीं दे पाये । जिस पर करण्डान का इल्जाम था, जिस पर तमाम रूल्स, रेगुलेशन को बरबाद करने का इल्जाम था, उसी को उन्होंने जज मान लिया और उसने जो लिख दिया वही खुदा का हुक्म हुआ । मैं ऐसा नहीं मानता हूं । तो प्रेस में ऐसी ताकत आनी चाहिये कि प्राइम मिनिस्टर हों, होम मिनिस्टर हों, कोई भी हों, अगर कोई करण्ट है तो उसके खिलाफ वह आवाज उठाये । जब तक आप उसको दवाते रहेंगे तब तक वह आवाज नहीं उठा सकेगा, और अगर कोई आवाज उठाता भी है तो फिर उन लोगों की निगाह उसके ऊपर किस तरह से होती है ?

स्रव यह कहा गया कि "टाइम्स आफ इण्डिया" में बड़े एडवरटाइज्रमेंट आते है। तो एडवरटाइजमेंट देने वाला उसी को देगा जिसका सरकुलेशन ज्यादा होगा । लेकिन इस रिपोर्ट में सरकार की तवज्जो इस तरफ भी दिलाई गई है कि वह ग्रपनों को एडवरटाइज-मेंटस देती है और उनको फीड करती है, ऐसे सैंकड़ों निकम्मे अखबार हैं जिनका कोई सरकूलेशन नहीं है लेकिन उनको सरकारी एडवरटाइजमेंट जाता है। ग्राप इस बात को देख लीजिये कि हमारी सेण्टल सरकार और हमारी छोटी सरकारें किस तरह से एडवर-टाइजमैंट देती हैं। जिनमें इनका रोज फोटो छपता है, मिनिस्टर का, डिप्टी मिनिस्टर का फोटो छपता है-मैं अरोड़ा साहब को नहीं कहता क्योंकि वह सच्चे लीडर है, गरीवों के लीडर है, इसलिये उनको नहीं कहता-जिनके यहां मिनिस्टरों का फोटो छपता है उनके वहां सरकार से एडवरटाइजमेंटस जाते हैं।

SHRI BHUPESH GUPTA: How d'o you like this morning's "Hindustan Times"? Photo of Mr. Morarji Desai and Mr. Daphtry in half a page.

SHRI A. D. MANI: You do not like Mr. Morarji Desai. That is why you are objecting.

159 RS—7.

श्री श्रब्दुल ग्रनी: मैंडम डिप्टी चेथरमैन, मैं एडवरटाइजमेंट के बारे में कह रहा था, अब मैं दूसरी बात पर श्राता हूं। जिन श्रखबारों की प्रो॰ चाइना पालिसी थी वह फौज में जाते थे। श्रभी हमला हुशा है लेकिन इस से पहले वह फौज में जाते थे।

ं उपसभापति : श्रव आप वाइण्ड-श्रव कीजिये ।

भी ग्रब्दुल रानी: जब ग्राप हुक्म देती हैं तो में फीरन मान लेता हं। मैं उनकी तवज्जो सिर्फ इस तरफ दिलाना चाहता हूं कि जम्म में एक अखबार है "खिदमत" जो कि नेशनल कान्फ्रेंस का है, उसको हम १० टन कागज देते हैं और जम्म में ही एक दूसरा अखबार "सन्देश" है उसको ४० टन कागज देते है। लेकिन यह तो अपनी-अपनी निगाह है अ पनी-भ्रपनी पसन्द है कोटा देने वाली सरकार है तो ग्ररोड़ा साहब को सरकार से लड़ना चाहिये। सरकार कोटा देती है (Time bell rings) लेकिन इस तरह से जहना कि "हिन्दुस्तान टाइम्स" की ग्रावाज दव जाये क्योंकि उसका विडला साहव से ताल्लक है ठीक नहीं है। किसी के साथ ताल्लुक हो लेकिन "हिन्दुस्तान टाइम्स" की एक हिस्टरी है और मेरे दोस्त ब्रानरेवल मेम्बरान जो भी हैं वह इस बात को समझ लें कि इसका श्रक्रिया घदा करने की बजाय ग्रगर वह इस पर इस तरह से बरसेंगे क्योंकि वह महबूब नेता की तस्वीर नहीं छापता तो यह कोई अच्छी बात नहीं है।]

THE DEPUTY CHAIRMAN: Mr. Yajee. You will have just **five** minutes.

श्री शीलभद्र याजी: माननीय डिप्टी चेयरमैन महोदया, प्रैस रेजिस्ट्रार की जो रिपोर्ट है और जिस पर अभी बहस हो रही है उसके लिये मैं उनको मुबारकवाद देता हूं कि इन्होंने बहुत अच्छी रिपोर्ट रखी है। 1505

उसमें वहत जानकारी की बात है ग्रीर खास कर उन्होंने इशारा किया है कि हमारे प्रेस कुछ लोगों के हाथ में जा कर मनोपोली की दिशा में जा रहे है। उसका भी उन्होंने संकेत किया है।

इस रिपोर्ट में अख़वारों की संख्या दी है हिन्द्स्तान में ४,२४२ न्यूजपेपर्स निकलते है यद्यपि उनमें सब से ज्यादा श्रंग्रेजी के हैं जो कि लगभग १६६८ है। इसके बाद हिन्दी के, १५७५ है। हिन्दो दैनिक समाचार पत्रों को संख्या १२३ प्लस उर्द के ६६ मिलाकर १८६ हैं। जो सबसे ज्यादा बोली जाने वाली भाषा है और जो हमारी एक तरह से अ।फि-शियल लेंग्एज होने वाली है उसकी ग्रांर भी उन्होंने इशारा किया है । सबसे ज्यादा डेलोज इसमें निकलते है और उसके बाद अंग्रेजो की संख्या आती है जो ४५ है। तो जिस तरह से उन्होंने बताया कि ४ ७ की हमारी वृद्धि हुई है, तो यह एक शभ लक्षण नहीं है। जिस तरह से हमारी जनसंख्या बढ़ रही है, यदि हम दूसरे देशों से मिलान करते है तो अखबार पढ़ने या अखबार निकालने की जो अभिरुचि जनता की होनी चाहिये ग्रमी उतनी नहीं है।

इस रिपोर्ट पर बहस के दौरान में बहुत सी बातें ग्रायी ग्रीर हमारे साथी मेम्बरों ने अमेन्डमेन्ट भी रखा है। जहां तक पहला अमेन्डमेन्ट नीरेन घोष जी का है में उनकी सख्त मुखालिकत करता है। उन्होंने यह बताया कि प्रेस को फोडम नहीं है। में कहता हूं कि हिन्द्स्तान में प्रेस को जितनी फोडम है उतनो दुनिया में कहीं नहीं है। जो वकवास करो और लिखो । इन्हीवि-जुन्नलो नहीं हो सकता है कि फीडम न हो जहां कोई प्ंजोपति प्रेस का मालिक है ग्रौर वह अपने एडोटर ग्रीर सब एडोटर को कभी कभी

दबाता है। लेकिन प्रेस की स्वतंत्रता हिन्दस्तान में बहुत है, ये श्रपोजिशन के लोग बैठे हैं, ये जो चाहते हैं लिखते हैं। यहां बोलने की आजादी है। अखबारों में न जाने क्या क्या लिखते हैं । अभी उन्होंने कुछ ग्रखवारों के नाम लिये। तो जो उनका पहला ग्रमेन्डमेन्ट है कि सरकार से वह खेद प्रकट करते है आजादी नहीं है, तो उसके बारे में हमारी शिकायत यह है कि यहां जितनी ज्यादा आजादी आपने दे रखी है उससे कभी कभी यह डिमोकेसी नहीं होकर मोबोकेसी के रूप में परिणत हो जाती है। इसिलये सरकार द्वारा मोनोपोली पर श्रंकृश रखने की जहां तक बात है तो देश में एक स्वस्थ वायमंडल समाजवाद की तरफ बनना चाहिये जिसमें कम्युनलिज्म न हो, प्रान्तीयता न हो। सब हटे। इसके लिये अंकुश रखने की जरुरत है। इसके लिये स्वतंत्रता देने की जरूरत नहीं है कि जो चाहे लिखते रहें।

मानोपोली की तरफ एक इशारा दिवाकर जी ने किया कि यह सर्वोदय की परिभाषा है। तो हम लोगों की परिभाषा में मानोपोली प्जीवाद होता है, उनकी मानोपोली की परिभाषा में कांग्रेस पार्टी। ये जो ग्रखबार कैंपिटलिस्ट निकालते है ये सर्वोदय की परिभाषा में नहीं है, क्योंकि सर्वोदय का मतलब टाटा का, बिड़ला का, किसान का, मजदूर का, सबका उदय है। इसलिए उन्होंने मानोपोली की परिभाषा अजीव कर दो है। मानोपोली का मतलब साफ साफ है कि पंजीपतियों के हाथ में अखबार जा रहे है और यह अच्छा नहीं है, शुभ लक्षण नहीं है। इसलिये इस हाउस में भीर हाउस के बाहर भी हम सरकार से बराबर मांग करते है कि अखबारी क्षेत्र में जो बिजनेस लाइन पर म्नाफा करते है, शोषण करते है, उत्पीड़न करते है, उन सब का राष्ट्रीयकरण करना चाहिये। मैं नहीं कहता कि राजनैतिक पार्टियों के मूख्य पत्रों का राष्ट्रीयकरण होना चाहिए।

(Time bell rings.)

papers for fndia

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN); Mr. Lokanath हमारी समाजवाद की पालिसी और हमारी नान एलाइनमेन्ट की पालिसी जिसकी ग्राज जरूरत है सरकार को खुले ग्राम उसकी मदद करनी चाहिये और जो हमारी पालिसी के खिलाफ है, जो कम्युनलिज्म का प्रचार करता है, प्रान्तीयता का प्रचार करता है उस अखबार पर अंकुश रखना चाहिये और पंजीपतियों के प्रेस को ले लेना चाहिये। यही सरकार से मेरी दर्ध वास्त है। Misra, three minutes.

SHRI LOKANATH MISRA: Mr. Vicechairman, I am thankful to you for giving me even three minutes to take part in the debate. I find ihat there is a section of people in the Congress who appear in the garb of socialists and attack concentration in the field of newspapers. 1 agree with that there should concentration of capital in the newspapers but at the same time I would point out that this concentration has now taken a new shape. It has taken the form of Socialists' camouflage and under it the same concentration is being continued. I shall point out to you from facts.

(Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please do not interrupt.

SHRI LOKANATH MISRA: The concentration has now gone from the surface to underground. That is the difference. It was naked above the surface and now it has gone underground because our friends, the so-called socialists, know the tactics of keeping it underground.

For the information of the House I shall read out from some of the newspapers immediately be gone into. I would the House and through the request the Minister to go into it with all the seriousness it deserves. A journal, the "Indian Ob-

server", gives a front-page news: "Karanjia suspected of having fabulous account in the Bank of China and evading Income-tax." If newspapers go into the grip of foreign capital, it is serious. If there is concentration here in India, we can somehow manage with it, but if our newspapers go cut into the hands of foreigners, that is a very serious matter which must be immediately gone into by the hon. Minister.

Secondly, I shall give you figures about the so-called socialists' newspaper the "Patriot" and its sister' newspaper the "Link". They call themselves socialists out and out and they give the other press the name of 'Jute press'. But this press may be called very reasonably the 'Benami press'. It goes in the name of others. Who are the people who are behind it that invested the money? There is a particular investor in this "Patriot", who has taken shares of Rs. 2 lakhs and who does not seem to have that much of resources at his command. Naturally, the money has come from some other source. Since he is aide of Mr. Serajuddin, we can infer from this that there must be some hand behind this, pulling the wires. The other day I mentioned that some members of the Central Cabinet are involved in Serajuddin case and since I find the names of so many mine-owners, naturally I infer that the same hand works here also. In the case of the "Link" there are also so many mine-owners and one of them is our reputed Chief Minister of Orissa and the Kalinga industry, his concern. there is Valabhdas Mathurdas & Co. who are also mine-owners. Then there is Mr. Durgaprasad Saraf who is also a mineowner. So many mine-owners who have the majority of shares definitely control the newspaper while apparently it looks from tne list that is published in the newspaper itself that it has the names of about Those who complain about concentration 100 others who must be holding one share will find that here is something which is each, which only swells up the number. much more serious and which must So I have brought it to the notice of

[Shri Lokanath Misra] House I would like this to be communicated to the entire country so that the people would know the real things that occur behind the scene. Thank you.

Report of the

SHRI P. N. SAPRU (Uttar Fradesh): Sir, I would like to say that I am completely opposed to all regimentation of thought processes of the community. A liberal State or a democratic State stands for a frank and free expression of views and that is the difference between it and the totalitarian States. I am therefore prepared to give to m_v Communist friends full freedom to express their views freely and I am also prepared to give, for that reason, my anti-Communist friends full freedom to express their views freely.

SHRI SHEEL BHADRA YAJEE: Will you allow the Communists to preach murdering people in their newspapers?

(Interruptions)

SHRI P. N. SAPRU: If I were to go into ideological discussions, you would find that I am very near the anarchists' position in some of my thinking in this matter. I do not know how long this emergency will last but I do hope that this emergency will not last ver3' long and that no one will be penalised for his opinion and that there will be an opportunity given to every one to express his thoughts freely. I would like to pay a compliment to the Indian press. It has a very fine tradition. It had some very great journalists in the past. There were men like Sub-ramania Ayyar, Kasturiranga Ayyang-ar, Motilal Ghosh, C. Y. Chintamani and A. Rangaswamy Avvangar. These men used to look upon journalism as a vocation, not as a profession. Persons like Massingham, Gardiner Spender and Kingsley Martin among the living, they looked upon journalism as a vocation and not as a profession and I would like the same tradition to be followed by our Indian journalists. I would also like •he State to give encouragement to

newspapers not of particular set of views, but to all the small newspapers, and to newspapers of a literary and cultural type. I would also a better distribution advertisements from the Government so far as the newspapers are concerned.

papers for India

I would also like something like the price-page schedule to be there. I am sorry that a particular view was taken by the Supreme Court. It may be justified in law, 'but we regret that they took it. I would like serious thinking to be done by the Department of Law and the Department of Information, as to how some sort of a price-page schedule can be effected, because t is necessary to give some sense of security to the smaller newspapers. If we are able to have a price-page schedule and if there is a fair distribution of advertisements, then the problem of monopoly which is a problem that we have not only in this country but in other democratic countries also, will solve itself. Thank you for giving me these three minutes to enable me to give my views briefly.

Dr. B. GOPALA REDDI: Sir. I really welcome this discussion on the Report of the Registrar of Newspapers, for I find that the Rajya Sabha never had an opportunity of discussing this Report in previous years. In the other House also only in November 1959 or so, this Report was discussed and subsequently there was no time in the other House also to discuss this Report. So, when I heard that the Rajya Sabha was likely to discuss this Report I certainly welcomed it and therefore, I am teal ly happy. But this Report pertains to the calendar year 1961 and just today the Registrar has submitted his Report for the year 1962. Of course, I wish we had the latest Report made available to hon. Members so that we could have seen what the trends are after the emergency and things like that and then perhaps the discussion would have been more fruitful and more useful. But as it is, the **Report**

was placed in the House in September and we are now discussing it. I am very happy that the latest Report will be made available to hon. Members very soon and 1 am trying my best to get them printed.

Various hon. Members have spoken about newspapers and some individual names were brought in and the names of individual persons were also brought in which was rather unfortunate. Some of them are not in a position to defend themselves. Some of them extolled them and some hon. Members decried them. Whatever it is, we could have discussed the Report on its merits, discussed the general trends, and the general policies which the Government is trying to adopt, or the policies which the newspapers generally adopt, instead of bringing in individual names and the names of individual persons.

Be that as it may, our policy is to encourage newspapers generally, instead of going into their philosophies or their capital structure and things like that, which may lead us to any number of embarrassments. So, we would like to generally support newspapers. We want them to be objective in their presentation of news, in their editorial comments, and we want them to serve the social purpose of reaching the four corners of the country, more especially the tehsils and the villages.

SHRI BHUPESH GUPTA: Are you supporting the recommendations?

DR. B. GOPALA REDDI: I am coming to the points. After all, the newspapers are yet to make progress in our country. The newspaper-reading public in our country is still limited. The entire circulation does not run to large figures. I would certainly welcome a stage when newspapers in our country have a large circulation. Even in places like Egypt, it seems—I am told by the Prime Minister—they have a large circulation of newspapers and I do not see why in India also we

do not have a large circulation of newspapers, not necessarily in English or in any particular language, but the entire country must be covered.

SHRI A. D. Mani insisted that we must go into the capital structure of the newspaper whenever We allot news print quota to them. I do not know whether that is a happy thing. At least from my position I am not very happy. I must encourage newspapers generally. I cannot be putting them unnecessary questions and going into their capital structure, or asking them who are their shareholders, how many shares so and so has got, whether he is an Indian or a foreigner, whether he is a mineowner and so on and so forth. All these questions are not relevant as far as my work is concerned, or so far as the Registrar's work is concerned. A man starting a newspaper goes to the magistrate and he takes the necessary licence or whatever it is, and he comes up for the newsprint quota. He gives information about the area he serves, the language he serves, the number of copies likely to be in circulation and things like that. And then we try to help him as far as it lies in our power. Therefore, it is not desirable that I should go into the capital structure of any newspaper. Otherwise I wouM have to be rather hard on newspapers, it may be on their capital structure, it may be their political philosophy, it may be the line they take on certain communal matters and so on. If I go into all these matters, I will land myself in great difficulty. Therefore, I will have to steer clear of these and I see that they generally follow a national policy, a policy which does not endanger our defence preparedness, that the papers do not undermine the morale of our people and the armed forces and so on. Otherwise I must allow them the utmost latitude to express their views. I belong to a political party and I may not like the views or opinions expressed by a certain party. Similarly, some others may not like my views or the views expressed by other newspapers. But that is no reason why we should put

[Shri A. D. Mani] any hindrance or the way of those difficulties in newspapers. We want all newspapers to thrive. them express their Let views, to whatever political parties they may belong. There may be so many political philosophies in newspapers also. Therefore, as long as they serve the national purpose, so long as they do not affect the independence of the country and integrity of the country, we should not put any obstacles in the way of their freedom of expression.

There again, we want to help newspapers and I have been telling my friends also in the journalistic field, that I would like help the smaller newspapers. Whether it is a new newspaper or one that has been struggling for some time, a little encouragement must be given to them so that they may compete successfully with well-established newspapers in the locality. If I had done anything for the "Patriot", it was I follow their political not because or anything of that sort. philosophy But here is a paper which has to compete the capital city with all the established papers of the city. Unless w^a show that little favour in giving it newsprint for 25,000 copies or whatever it is, we will be putting a great handicap against that paper and it will be as good as asking them to wind up their business the day they started. They have to fight well established papers here with large resources, and therefore, a little consideration to a paper like that, perhaps cannot mean that my discretion has been used wrongly and things like that. I may tell my hon. friends opposite that it is rot merely the "Maharashtra Times", but I know of a Maharashtrian daily newly started, where they have started with 35,000 copies. And I know of other cases also, in Assam and other places, where because of so many factors, we give them extra quota of had to newsprint. Therefore, I do not want the impression to continue. It was there already and I do not want it to be said that we have gone out of our way to a* favouritism or any-

thing of that sort to the newspaper "Patriot". Whatever political philosophy it has, it does not matter to me, whether it is Communist or Socialist or anything else. Here is a paper which is going to be published in the city, a cheap newspaper which will be available to the common man and perhaps it may champion the cause of the common man. Therefore, I thought we must give a little handicap in its favour. We have done nothing wrong about this matter.

In regard to the other matters also we must have a little discretion in these matters. I get letters from all sorts of places. A man from Erna-kulam might write to me saying that he is running a Hindi paper and wanting a little more of newsprint so that he can increase his circulation to 2,000 or 2,500 from his present level of 1100 or 1200. Shall I say that because other papers are also not getting any consideration, he should also deny himself this privilege? When they are confident of increasing their circulation if only they could be given the extra newsprint, shall I give it or not?

SHRI LOKANATH MISRA: Regional newspapers deserve vour couragement.

DR. B. GOPALA REDDY: Whether it is regional or provincial or metropolitan, it has to be considered on merits and some latitude must be given to the Government and to the Registrar to consider matters, whether it is a language paper or a small paper or it may be a paper to be started in an area where there is no paper at all—in all these matters I must go out of my way to give some encouragement. There are factors and factors and we cannot have any rigid rules for all times to come, for all occasions and for all newspapers. At that an Upper Division Clerk in the rate Registrar's office can administer the policy of the Government. After all, some little discretion must be vested in the Government and in the Registrar. When we do something wrong or erroneous, certainly Parliament can take us to

task and ask us questions about the genuineness or otherwise but here I want the Government to be supported by Parliament. Therefore, Sir, the question of going into the capital structure is rather difficult and we do not want to do it. It is not proper for us to do that. The same applies to the political philosophy of the paper. We should not go into the matter of the Party affiliations of the paper. It is enough for us that they serve the general purpose. It may hold a different political view. Then, that must also be encouraged. All of them have a right to live in this country.

Report of the

1515

With regard to monopolies, I have to say this. We have had discussions on a number of occasions about this very subject. We are all aware that the tendency is there, that there is an increase in that tendency since the Report was published. The latest Report of the Registrar also shows that the tendency is in that direction but we are yet to find a suitable remedy which will stand the test of the Supreme Court or the High Court. We have to do it in a constitutional manner. We cannot take autocratic power and tell the monopolists that they will be smashed.

[THE DEPUTY CHAIRMAN in the Chair]

I cannot do that. They have ample remedies under the Constitution and I will not want to anything which is illegal unconstitutional. While we deplore the tendency towards monopoly, how is it that we are going to destroy this tendency? Here again, Madam, I came to the conclusion that I must accept the recommendations of the Press Commission and constitute the Press Council as early as possible.

SHRI BHUPESH GUPTA; Now that the Minister has come to this point, I want to know this. Every time this point is raised, the answer is "as early as possible". Could he give us some idea of the time?

DR. B. GOPALA REDDI: For the last thirteen months . , ,

SHRI BHUPESH GUPTA: Not you, but your predecessor. Can you give us some idea of the time?

Dr. B. GOPALA REDDI: I have already announced, Madam, that perhaps in the next session 'of Parliament this Bill will be introduced. It was withdrawn in 1956 after the Rajya Sabha had given its approval. I do not want to go into the history of that but anyway I am anxious to introduce the Bill in the next session of Parliament. Let the Press Council be constituted and let them go into the question of monopolistic trends and I am anxiously awaiting what they are likely to recommend.

SHRI BHUPESH GUPTA: May I make a suggestion? Since the Bill will be introduced, kindly bear it in mind that along with the Bill, you should propose also the names, after consultation with all concerned, so that we can discuss every name here. That should be passed by a resolution, the names of the members of the Press Council.

SHRI A. D. MANI: That was not contemplated even by the Press Commission.

DR. B. GOPALA REDDY: That is a very wrong procedure. The Bill will only contain provision for the constitution of the Press Council and the members will be appointed not by the Government but by the Chairman of the Rajya Sabha, the Speaker of the Lok Sabha and the Chief Justice of India. Government will not appoint the members. We do not take that . . .

SHRI BHUPESH GUPTA: How are we to get an opportunity to discuss the names? Along with the Bill, I think, a resolution should be moved recommending the names of those per sons who should be appointed to the Council. They should be Press pointed on the basis of resolutions passed by both Houses of Parliament. If they are appointed otherwise, you will not bring it before Parliament for discussion of the personnel of the Press Council.

I517

Registrar of News- 1518 papers for India

DR. B. GOPALA REDDI: The Government is not likely to take the power to appoint the members of the Press Council. The personnel will be decided by three eminent people, the Chief Justice of India, the Chairman of the Rajya Sabha and the Speaker of the Lok Sabha. Government will not be in the picture at all. It is also not desirable to bring in the names before Parliament so that anybody will say, "Oh, this man is a blackguard, humbug, hoax" and so on. I do not want the names to be discussed.

SHRI BHUPESH GUPTA.- Madam Deputy Chairman, we have precedents for this. Certain names are given for the Joint Select Committee and I can also speak on any name that is mentioned here. If I find anybody a blackguard amongst us, I shall certainly say

DR. B. GOPALA REDDI: At that rate no man will be willing to serve on the Press Council if the names are going to be discussed and somebody is going to harangue

SHRI A. D. MANI: Nobody will serve.

(Interruptions)

Dr. B. GOPALA REDDI: Anyway, Government is not going to appoint the members of the Press Council. You can be assured that we are not going to appoint anybody and say that this is a working journalist or this is an editor and so on.

SHRI BHUPESH GUPTA: Whero do we get a chance to express our opinion? Suppose you nominate Mr. Mani. I have heard him and I would think twice before agreeing.

(Interruptions)

THE DEPUTY CHAIRMAN: Please go on, Mr. Reddi.

DR. B. GOPALA REDDI: The Press Council will go into this question and let us see how they tackle this vexed question of monopolies, I do want to anticipate them,

With regard to the price-page schedule, some have said that the smaller newspapers are being overpowered by the bigger newspapers which sell cheap. My own fear is that if we do anything now, it would only mean putting more money into the hands of the bigger papers. For instance, the 'Times of India" is selling at 16 nP, the "Hindustan Times" at 16 nP, the "Statesman" at 16 nP and so on. Do you want the readers to pay something more to these papers?

SHRI A. D. MANI: They need pay only 16

DR. B. GOPALA REDDI: All the bigger papers are excluded from the price-page schedule. How are you going to help the smaller papers?

SHRI A. D. MANI: If the Minister would yield for a minute, I will say that we should fix a maximum ceiling in the present emergency. Nobody need bring in 25 pages or 48 pages carrying advertisements. Bring in a correct price-page schedule in consultation with the members of the profession. This is the only protection you can give to the smaller papers.

DR. B. GAPALA REDDI: Anyhow, this matter has been discussed and the Supreme Court has held that it is unconstitutional for the Government to do anything of this sort; without amending the Constitution perhaps we cannot do it. I do not know whether it is going to help the smaller newspapers very much.

SHRI BHUPESH GUPTA: But can't we have regulatory policies? Suppose you say you would shape your advertising policy in a particular way or newsprint quota in a particular way so that you keep them under check, that would not be ultra vires the Constitution.

DR. B. GOPALA REDDI: Let us see. With regard to the circulation claims, after all the Registrar must have powers. Some people have objected to the powers being used by the Registrar to eo and check these newspaper offices and some people say that he

1520

[Dr. B. Gopala Reddi.]

Report of the

does not exercise his powers fully, that he does not exercise his authority well. After all, it is a very difficult thing. Newspapers claim larger circulation generally because iheir advertisement tariff is dependent upon the circulation. We must have some machinery—though we do not have it now adequately—some powers to check the circulation claims of the various newspapers. Anyway we have to see whether their claim is correct or not. We will have to take . . .

SHRI BHUPESH GUPTA: You ate withdrawing cases against them. You instituted an enquiry against the "Ananda Bazar Patrika" Ltd. about blackmarketing of newsprint and after that you dropped the case.

THE DEPUTY CHAIRMAN: Let the Minister complete now. It is 5-30.

DR. B. GOPALA REDDI: Now repapers being tendentious. garding tendentious papers can be from any quarter. A monopolist press can be tendentious; a proprietary concern can be tendentious; a co-operative paper can be tendentious; a trust paper can be tendentious. You are not guaranteeing against their becoming tendentious by merely creating trusts. You cannot say, create a trust and everything will be all right. If you create a trust the profit motive of a particular shareholder might be mitigated to that extent but it does not ensure that the newspaper is going to be an independent paper or an objective paper. After all it all depends upon the editor who is there. Whether he is serving a monopolist paper or whether he is serving a co-operative paper, it does not matter. It all depends upon the personality of the editor and the integrity of the editor.

SHRI NIREN GHOSH: The editor is not very often a free agent at all.

DR. B. GOPALA REDDI: By merely creating trusts I do not think that newspapers are going to be better in our country. I am not convinced of the argument that if the newspapers

159 RS-3.

are owned by co-operative societies thing's will be much better.

SHRI BHUPESH GUPTA: Why are you not convinced?

DR. B. GOPALA REDDI: Because we have experience of papers owned by cooperatives and we have seen how they are behaving. After all, it is no guarantee. There are papers of proprietary concerns. As Mr. Diwa-kar said, "The Hindu" I think, is an objective paper. Somebody else may think it is not an objective paper but I think it is an objective paper. It all depends upon how I view it. I would like a paper when it conforms to my own political philosophy. When it does not I may say it is a bad paper while somebody else may say it is a good paper. Each paper can be judged according to one's own predilections and one's own inclinations. No newspaper can be said to be objective by everybody. One may be hostile to some paper and friendly to another,

SHRI BHUPESH GUPTA: Why bring in ideology here? The question was the breaking up of concentration of ownership, not ideology. It is quite possible that when you break up the ownership those with different ideologies will share out themselves.

DR. B. GOPALA REDDI: There again there will be one main man, the Editorin-Chief or the General Manager. Even if it is a co-operative society the President of the Co-operative Society is the dominating personality and he impresses his personality on the policy of the paper. It is not as though there will be 500 shareholders and all the 500 shareholders are going to exercise control over the newspaper. So, the diffusion of ownership does not ensure anything at all.

SHRI BHUPESH GUPTA: It does ensure that a particular business house will not control 30 per cent of the circulation. It does ensure that 5 papers will not control 33 per cent. of the circulation. It is not a question of party.

DR. B. GOPALA REDDI: After all the profit motive may not be there. A person is not merely the editor of a paper or a managing editor of a paper merely because he gets some salary or honorarium. He wants to exercise some authority. It is a coveted place. He is there to get political power or to spread his own ideas among the public. It is not merely a matter of remuneration for him.

SHRI R. R. DIWAKAR: May I request the Minister to say something about the future planning of the newspaper industry by the Planning Commission?

DR. B. GOPALA REDDI; It is better we don't now \dots

THE DEPUTY CHAIRMAN: The time limit is over.

DR. B. GOPALA REDDI: These are all matters which can certainly be considered by the Press Council which is going to be constituted and let us see how we fare after its constitution

Thank you, Madam.

SHRI BHUPESH GUPTA: Do I get the assurance that at the next session of Parliament we are going to have the Bill for the constitution of the Press Council?

DR. B. GOPALA REDDI: We are trying our level best.

Shri A. D. MANI: Madam, I would only take about three minutes in winding up this debate. I am much obliged to all the Members who participated in the debate and to the Minister who has given a considered reply on the many problems affecting the newspaper profession. I am very glad that he has given an idea of the kind of Press Council which will be created on the advice not of Mr. Bhupesh Gupta but of the Chairman of the Rajya Sabha, the Speaker of the Lok Sobha and other outside authorities.

Whatever might be the differences of view on the composition of the Council, any Press Council nominated by these persons will be acceptable to the country and to the profession. I say this as an old-time newspaperman of this country.

Madam, I would like to mention that references were made to Mr. Frank Moraes by our good friend, Mr. Arjun Arora. Mr. Arora and I have had many wrangles in the House but I have always valued whatever he did because he has got a keen sense of sportsmanship. I did not say a word about Mr. Frank Moraes excepting to quote him in one connection and many remarks wer, made about him when he is not here in this Chamber to defend himself. We might have our own views about Mr. Frank Moraes but he is a person who is internationally known. He is internationally known as a highly valued journalist of this country and I would not like an impression to go abroad that this House holds him in contempt or lack of esteem. I thought I should say this in my concluding reply because we have got a special duty to protect the reputation of these people who are not here in this Chamber to defend themselves. I have always borne this in my mind whenever I made a statement about body and I have never made a statement which anyone may call unparliamentary. Whatever might be my faults. I never make unparliamentary statements and heated remarks of the kind of my hon. friend, Mr. Bhupesh Gupta.

THE DEPUTY CHAIRMAN: Before I take up the amendments I refer to the remarks that Mr. Mani has drawn our attention to. I think those remarks are derogatory and. should be expunged.

SHRI BHUPESH GUPTA: On a point of crder, you can expunge it but . . .

SHRI P. N. SAPRU: On a point of order. Madam. I want those remarks to be deleted.

THE DEPUTY CHAIRMAN; I have given my ruling and \dots

SHRI BHUPESH GUPTA: Certainly, I can make a submission under the rules.

THE DEPUTY CHAIRMAN: If I have given my ruling, I do not think any Member can question it. (Interruptions)

SHRI BHUPESH GUPTA: I would like to know under what rule.

SHRI NIREN GHOSH: Why should you give a ruling without hearing us?

SHRI BHUPESH GUPTA; Under which rule?

SHRI RAJENDRA PRATAP SINHA (Bihar); Can we challenge the Chair's ruling?

SHRI BHUPESH GUPTA: Certainly, j Madam, under the rules we can ask you to reconsider your ruling. But when you have given it, tell us under which rule you have given the ruling. Then we might ask you to reconsider and if you don't reconsider, it stands. That is the position. There are certain definite rules for expunction from the proceedings and I would like to know under which rule you have done it.

THE D3PUTY CHAIRMAN: I have given my ruling and I go to the amendments.

The question is:

1. "That at the end of the motion, the following be added, namely: —

'and having considered the same, i this House i_s of opinion that it is j regrettable that Government have

failed to ensure the freedom of the editors of newspapers and working journalists to write and report objectively.'"

The motion was negatived.

THE DEPUTY CHAIRMAN: The question is:

2. "That at the end of the motion, the following be added, namely: —

'and having considered the same, this House is of opinion that im. mediate steps should be taken by Government to break the monopoly of press ownership which has resulted in regimentation of the press and tendentious one-sided reporting thus nullifying freedom of the press and undermining the system of parliamentary democracy.' "

The motion was negatived.

SHRI K. V. RAGHUNATHA REDDY: Madam, in view of the Minister's statement that he is taking every step to control the monopolistic tendencies and since he is promising a Press Council to be brought into existence which may take up this problem, I am withdrawing my amendment.

* Amendment Wo. 3 urns, by leave, withdrawn.

THE DEPUTY CHAIRMAN: The House stands adjourned till 11-00 A.M. tomorrow.

The House then adjourned at forty minutes past five of the clock till eleven of the clock on Wednesday, the 1st May 1963.

*For text of amendment, See co!. 1453 *supra*.